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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.**

**ORIGINAL APPLICATION No.271 of 2022**

**K SRINIVASULU & ORS**

...Applicants

Versus

**STATE OF ANDHRA PRADESH**

and others

...Respondent

**COUNTER AFFIDAVIT FILED BY THE 8 th RESPONDENT PROJECT  
PROPONENT M/S. SRI SAI KRUPA MINE, Sy. No. 100 Part o**

**Date-03-10-2022**



**M/S A.L GANDHIMATHI-676/1989**

L.PALANIMUTHU-1366/99

B.PRASHANTH NADARAJ-2453/18

**COUNSEL FOR 8<sup>TH</sup> RESPONDENT**

**CELL-9841277216**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
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It is certified that all the documents contained in the above annexure are true copies.

Date: 03-.10.20

For SRI SAI KRUPA GRANITES

*M. Chandu Babu*

Proprietor

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
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**COUNTER FILED BY THE 8<sup>th</sup> RESPONDENT PROJECT  
PROPONENT**

I, M.ChandraSekhar, son of K.Murugesan aged about 45 years, Proprietor, **M/S. SRI SAI KRUPA GRANITES** in Sy. No. 100 Part an Extant of 0.611Ha, in Kotamakanapalli Village, Gudupalli Mandal, Chittoor District Andhra Pradesh-517425.do hereby solemnly and sincerely affirm and make oath and state as follows:

1. I am the 8<sup>th</sup> Respondent herein and as such, I am well acquainted with the facts of the case.
2. This respondent denies each averment made in the affidavit filed in support of the application as false and incorrect except those that is specifically admitted herein in this counter affidavit.
3. It is submitted that the quarry lease and work orders in the above mentioned area was granted in favor of **M/S. SRI SAI KRUPA GRANITES** in Sy. No. 100 Part an Extant of 0.611Ha, in Kotamakanapalli Village, Gudupalli Mandal, Chittoor District Andhra Pradesh-517425. Director of Mines and Geology, Palamaner vide Prog's. No. 3047/Q/BG/2009 dated 28.06.2017. (**Annexure-1**) and the we have not carried out my quarrying operations outside the lease area.
4. It is submitted that we have erected the boundary pillars based on Chain system survey and in the places shown by the Surveyor and maintaining the same till to date and we have operating within the leased area. Hence, we have not encroached outside the leased area.

For **SRI SAI KRUPA GRANITES**

*M. Chandra Sekhar*

Proprietor

5. It is further submitted that, the survey done using **GPS** Machines are not accurate and there is a variation of **3 to 5 Meters** at every point, which is agreed by the surveyors of the office of the Asst. Director of Mines and Geology. I assure you that, I have not encroached outside my quarry lease area. I have erected the boundary pillars based **GPS** system **and** the survey and in the places shown by the Surveyor and maintaining the same.
6. It is submitted that at present the surveyor has conducted the survey and demarcation using the GPS and the present inspecting has conducted the survey using the DGPS survey so there may be the difference.
7. It is submitted that the Andhra Pradesh State Environment Impact Assessment Authority (SEIAA) issued an Environmental clearance in favor of **M/S. SRI SAI KRUPA GRANITES** in Sy. No. 100 Part an Extant of 0.611Ha, Black Granite Mine in Kotamakanapalli Village, Gudupalli Mandal, Chittoor District Andhra Pradesh-517425 vide letter no. SEIAA/AP/CTR/MIN/05/209/982-673 dated 06.08.2019 for production of 1617 m<sup>3</sup> /annum. with the production capacity of Black Granite Mine-750 m<sup>3</sup>/Annum. Life of Mine is 20 Years. **(Annexure-2 )**
8. It is submitted that this respondent **M/S. SRI SAI KRUPA GRANITES** obtained consent order for established the Mine lease area 0.611 Ha - Black Granite Mine at in Sy No.100 Part an Extant of 0.611 Ha VIDE No. CTR-1562/PCB/ZO-KNL/CFE/2019 dated 05.09.2019 issued by the APPCB Joint chief Environmental Engineer Zonal office Kurnool Valid for a period of 7 years from of issue.**(Annexure-3 )**
9. It is submitted that this Respondent **M/S. SRI SAI KRUPA GRANITES** obtained consent order for operation the Mine lease area 0.611 Ha - Black Granite Mine at in Sy No. 100 Part an Extant of 0.611 Ha vide order No. CTR-1562/APPCB/ZOKNL/CFO/2020 dated 01.09.2020

For SRI SAI KRUPA GRANITES

*M. Chandu Seetha*

Proprietor

issued by the APPCB Joint chief Environmental Engineer (FAC) Zonal office Kurnool Valid for a period ending with 31-07-2025 **(Annexure-4**

10. It is submitted that we are not using any blasting materials for braking granite blocks, and we are using chemical crack powder and Wire-saw cutting Machine,

11. It is submitted that this respondent mining area above 1 km distance between the kondasamudram Village. It is submitted that no damages in residential houses. It is submitted that the other villages distance are mentioned below as follows;-

Sl No.	Villages	Distance of the Quarry Lease area
1	Kondadsamudram	1000 mts (1.0 Km)
2	O.N.Kothur	2500 mts (2.5Km)
3	Kotamakanapalli,	2000 mts (2.0 Km)
4	Chinnakotamakanpalli	1500 mts (1.5 Km)
5	ChinnaAgraharam	4000 mts (4.0 Km)
6	TalliAgraharam	3500 mts (3.5 Km)
7	Srinivasapuram	3000 mts (3.0 Km)
8	Krishnarajapuram	5000 mts (5.0 Km)

12. It is submitted that we are operating systamticly, no incidents, and some local people working in my quarry.

13. It is submitted that we have received show cause notice from A.P PollutionControl Board Notice No- C-2107/APPCB/RO-TPT/2022-1559 dated 27-08-2022 on certain consent conditions violations in connection with this OriginalApplicationNo.271/2022filedbyA.Srinivasuluandotherresidents ofKondasamudramvillage.(Annexure-5 )

14. It is submitted that the conditions wise compliance letter from this respondent to APPCB dated 13-09-2022 on the observations made during the visit of Joint inspection committee held on 22.06.2022 **Annexure-6**

Sl.No.	Observations made by Joint inspection committee on 22.06.2022	Compliance
1.	Buffer zone of 7.5 meters all around the mine lease area for green belt development is not being maintained. The Project Authorities	We are maintaining buffer zone at 7.5 meters towards south and north sides. But, towards East side the buffer zone area is being used for ramp. Photographs enclosed.

For SRI SAI KRUPA GRANITES

M. Chandu Saha

Proprietor

	are conducting mining operations even in buffer zone.	
2.	Project Authorities were not provided details/records regarding incurred for each financial year.	We are taking up CSR activities at surrounding villages every year List enclosed.
3.	Avenue plantation (tall plants) of at least 1.5 m height for 1 km length of the approach road on either side of the road has not developed.	We have developed greenbelt on either side of the roads with local species. Photos enclosed.
4.	No water sprinklers and mobile water sprinkling tankers are available at the mine lease area.	We are engaged Tipper mounted water sprinklers for dust suppression. Photos enclosed
5.	Monitoring reports of Ambient Air Quality (AAQ), Ground water level and quality, Noise levels, are not available	As per the instructions, we have engaged 3 <sup>rd</sup> party analysis agency namely M/s. star analitici pvt Ltd Services. The analysis report dated 10-09-2022 pertaining to August month are herewith enclosed.
6	Permission from Competent Authority for withdrawing of ground water from bore wells is not available.	We consume very less water that too from mine pit area. No additional drawing of groundwater.

7	Garland drains and Siltation ponds are not available.	We have provided Garland drains and Siltation ponds. The water so collected is being used for spraying on roads and for wet drilling operations, greenbelt development etc. Photos enclosed.
8.	Measures for ground water recharge are not being taken	We consume very less water that too from mine pit area. No additional drawing of groundwater.
9	Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available	Presently, we have earmarked an area of 30 cents towards Western side area is side of the mining lease and the OB is storing at the designated place.
10	Retaining wall at the end of OB dump of appropriate size is not available	We have recently provided retaining wall as per instructions

For SRI SAI KRUPA GRANITES



Proprietor

11	Details/records regarding Occupational Health Surveillance of workers are not available.	Medical services are provided to the workers as and when necessary.
12	Details/records regarding constitution of separate Environmental Management Cell are not available	Sri M. CHANDRA SEKHAR, who is a Diploma holder with total experience of 15 years in mining operations looking after the Environmental Management Cell. 9908613111
13	Details/records regarding funds earmarked for environmental protection measures are not available	Details enclosed
14	Project Authorities are not submitting six monthly compliance reports along with monitored data to competent authorities on regular basis	We have submitted half yearly compliance reports along with the monitoring data for the 1 <sup>st</sup> half of 2022. Acknowledgement received is here with enclosed.
15	Project Authorities are not submitting Environmental Statement in Form-V to competent authorities on regular basis.	Submitted. Copy enclosed. All documents are enclosed <b>(Annexure-6)</b>

15. It is submitted that the Deputy Directorate general of mines safety Chennai inspect our mine area on 23-08-2022 and issue Letter No- CNR/DMS/NC/VL/2022/1256 dated 25/08/2022 to this respondent to rectify the observations & Violations within 15 days. There after this respondent reply Compliance letter dated 6-10-2022 to the Deputy Directorate general of mines safety Chennai. **(Annexure-7)**

16. It is submitted that this respondent is complying with all the observations of the joint committee. This respondent is not guilty of any acts causing or contribution to pollution. This respondent has all the necessary consent and permissions to operate the unit. It is submitted that the above OA has been filed with false and incorrect facts as against this respondent. There is no cause of action against this respondent.

17. It is submitted that this respondent craves leave of this Hon'ble Tribunal to raise additional counter in the course of proceedings, if required.

For SRI SAI KRUPA GRANITES

*M. Chandra Sekhar*  
Proprietor

In the above circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to **EXEMPT** to this respondent in O.A. No. 271 of 2022 and pass such further or other orders, as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

Solemnly affirmed at chittoor  
on this the 3<sup>rd</sup> day of october , 2022  
and signed his name in my presence.

**BEFORE ME**

Advocate

**VERIFICATION**

I, M.ChandraSekhar 8<sup>TH</sup> respondent herein, do hereby verify that what are all stated in the above mentioned paragraphs based on records and information are true to the best of my knowledge and belief.

Verified on the 3<sup>rd</sup> day of October 2022 at Chittoor

For SRI SAI KRUPA GRANITES

*M. Chandra Sekhar*

DEPONENT <sup>Proprietor</sup>



PROCEEDINGS OF THE ASST. DIRECTOR OF MINES AND GEOLOGY ::PALAMANER  
(Present: Sri B. RAMACHANDRA, M.Sc, Asst. Director (FAC))

**PROCEEDINGS NO: 3047/Q2/BG/2009**

**DATE:07-08-2020**

**Sub:** Mines and Quarries – Minor Minerals – Quarry Lease for Black Granite over an extent of 0.611 Hectares at Sy. No. 100 of Kotamakanapalli (V), Gudupalli (M) In Chittoor District for a period of 20 years In favour of M/s Sri Sai Krupa Granites, Prop: Sri M.Chandrasekhar –Quarry Lease Deed executed – Work Orders – Issued.

- Ref:**
- 1) Proceedings No: 30145/D13-2/2017, Dt:21-07-2020 of the Director of Mines and Geology, Ibrahimpatnam.
  - 2) Letter No: 3047/Q2/BG/2009, Dt:23-07-2020 of the Assistant Director of Mines and Geology, Palamaner.
  - 3) Letter Dt: 06-08-2020 of the grantee M/s Sri Sai Krupa Granites, Prop: Sri M. Chandrasekhar.

\*\*\*\*\*

**ORDER:**

Through the reference 1<sup>st</sup> cited, the Director of Mines and Geology, Ibrahimpatnam has granted a Quarry Lease for Colour Granite over an extent of 0.611 Hectares at Sy. No: 100 of Kotamakanapalli (V), Gudupalli (M) in Chittoor District for a period of 20 (twenty) years in favour of M/s Sri Sai Krupa Granites, Prop: Sri M.Chandrasekhar under Rule 12 (5) (a) (i) of APMMC Rules, 1966 subject to condition that the grantee shall furnish the Consent for Operations (CFO) from APPCB after execution of lease deed and before starting of quarrying operations at the subject area.

Through the reference 2<sup>nd</sup> cited, the ADM&G, Palamaner has requested the grantee to pay necessary advance rental and submit required documents within the stipulated period and to attend for execution of Quarry Lease Deed on or before 18-09-2020.

Further, the grantee through the reference 3<sup>rd</sup> cited, has submitted the required documents and paid the necessary advance rentals, Security Deposit amounts within the stipulated time.

Hence, the Quarry Lease Deed is executed today i.e. on **07-08-2020** in favour of M/s Sri Sai Krupa Granites, Prop: Sri M. Chandrasekhar for BLACK GRANITE over an extent of 0.611 Hectares at Sy.No: 100 of Kotamakanapalli (V), Gudupalli (M) in Chittoor District for a period of 20 Years with effect from **07-08-2020 to 06 -08-2040.**

The lessee M/s Sri Sai Krupa Granites, Prop: Sri M. Chandrasekhar is hereby permitted to commence the Quarrying operations for Black Granite over an extent of 0.611 Hectares at Sy.No: 100 of Kotamakanapalli (V), Gudupalli (M) in Chittoor District for as per G.C.D.R.1999 & APMMC Rules 1966 and the rules to be amended from time to time. The lessee should have to produce all the accounts, registers, documents, records etc., in connection with the lease by 5<sup>th</sup> April of every year before the Asst. Director of Mines and Geology, Palamaner, Chittoor (Dt).

::2::

The lessee should submit the Quarterly returns in Form 'F', and Annual return in Form "G" to the Director of Mines and Geology, Ibrahimpatnam, Vijayawada, under copy marked to the Deputy Director of Mines and Geology, Chittoor and to the Assistant Director of Mines and Geology, Palamaner as required under Rule 41 of G.C.D.R.1999. The lessee should send a report in Form 'F' to the Chief Inspector of Mines Safety, Dhanbad and to the Asst., Director of Mines and Geology, Palamaner as required under Rule 30 of APMMC Rules, 1966.

Further, the lessee is hereby directed to submit

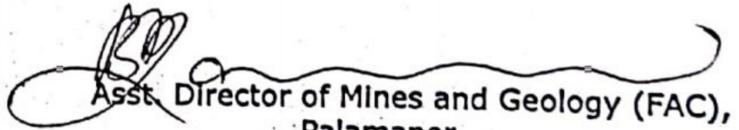
1. Before completion of validity of (07) years of Period of EC, the grantee should submit the EC afresh for further continuation of Quarry Operations.
2. Before completion of validity of (07) years of Period of CFE, the grantee should submit the CFE afresh for further continuation of Quarry Operations.
3. Consent for Operations (CFO) from APPCB after execution of Quarry Lease Deed and before starting quarrying operations.

The lessee has furnished an undertaking to that effect as directed in the grant order. The lessee shall submit the Scheme of Mining and renewals of statutory permissions from time to time.

Further, the lessee should obtain the dispatch permits from the Assistant Director of Mines and Geology, Palamaner before transporting the material from the leased area. The lessee should abide all the conditions as per the Annexure appended to the Grant order scrupulously.

**NOTE:** This order will become null and void if it will be found that it was grossly inequitable or was made under a mistake of fact or owing to misrepresentation of fraud or in excess of the authority.

**Encl:** Lease Deed Form-G

  
Asst. Director of Mines and Geology (FAC),  
Palamaner

To

M/s Sri Sai Krupa Granites, Prop: Sri M. Chandrasekhar, D.No.18-102, Venkateswara Nilayam, Vinayaka Street, New Pet, Kuppam, Chittoor District-517425.

**Copy submitted to:**

- The Director of Mines and Geology, Ibrahimpatnam, Vijayawada along with Quarry Lease deed for favour of Information. (02 sets)
- The Dy. Director of Mines & Geology, Chittoor along with Quarry Lease deed for favour of information.
- The Dy. Director of Mines & Safety, Chennai for favour of Information.
- The District Collector, Chittoor for favour of Information.
- The Controller General, IBM, Nagpur for favour of Information.
- The A.P. Pollution Control Board, Krishna Nagar, Kurnool for favour of Information.

**Copy to:**

- The Labour Enforcement Officer (Central), D. No 7/207, Mettapalem, Gudur-524101, Nellore Distt. (AP). for Information.
- The Tahsildar, Gudupalli (M) for Information and safeguard / prevent the surrounding land for any encroachment of excavation / dumping / stocking, etc.

	<b>State Level Environment Impact Assessment Authority (SEIAA)</b>
	<b>Andhra Pradesh</b>
	<b>Ministry of Environment, Forests &amp; Climate Change</b>
	<b>Government of India</b>
D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada - 520010	

REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/CTR/MIN/05/2019/982 677

Dt: 06.08.2019

**Sub: SEIAA, A.P - 0.611 Ha. Black Granite Mine of M/s. Sri Sai Krupa Granites at Sy.No. 100 Kotamakanapalli (V), Gudupalli (M), Chittoor District, Andhra Pradesh - Environmental Clearance - Issued - Reg.**

- I. This has reference to your application submitted through online on 14.05.2019 (proposal No. SIA/AP/MIN/36221/2019), seeking Environmental Clearance for 0.611 Ha Black Granite Mine at Sy.No. 100 Kotamakanapalli (V), Gudupalli (M), Chittoor District, Andhra Pradesh in favour of M/s. Sri Sai Krupa Granites. It was reported that the nearest human habitation viz., Kotamaganapalli (V) exists at a distance of about 1.18 km from the mine lease area. It was noted that the capital investment of the project is Rs.80.0 Lakhs and capacity of the project is as follows:

**Mining of Black Granite 1,617 m<sup>3</sup>/Annum in 0.611 Ha.**

- II. The location of the mine is as follows:

Sl.No	Latitude	Longitude
1.	12°41'39.91321"N	78°13'52.89991"E
2.	12°41'36.72141"N	78°13'56.10012"E
3.	12°41'36.69961"N	78°13'39.60471"E
4.	12°41'37.71923"N	78°13'41.60282"E
5.	12°41'35.31494"N	78°13'42.40921"E
6.	12°41'34.20935"N	78°13'40.07022"E
7.	12°41'37.17726"N	78°13'40.87191"E
8.	12°41'37.30123"N	78°13'41.50197"E
9.	12°41'37.91587"N	78°13'42.46061"E
10.	12°41'35.73868"N	78°13'41.55112"E
11.	12°41'34.53045"N	78°13'40.91671"E

- III. It is an open cast semi-mechanized mine. Life of mine is 7.54 Years. The total mine lease area is 0.611 Ha. The present proposal comes under category 'B2'. The proposed project falls under Item No.1(a) of the schedule of the EIA Notification 2006-(i) Mining of Minerals (<100 Ha of mining lease area in respect of non-coal mine lease).

The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on 21.06.2019. The representative of the

*POEY*

project proponent and their consultant M/s. Space Enviro Solutions have attended the meeting. The Committee recommended for issue of Environmental Clearance to this proposed *Black Granite* mining project for the production quantities: *Black Granite* -  $1,617m^3/annum$ , duly stipulating a condition that the project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. The avenue plantation with tall plants, of at least 1.5 m height, for 1 km length of the approach road on either side of the road is to be developed and maintained. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 09.07.2019 examined the proposal and the recommendations of SEAC and decided to issue EC. The SEIAA, A.P hereby accords Environmental Clearance to the project as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following cluster, specific and general conditions:

#### Part A. Special Conditions:

- i. The project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.
- ii. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP.
- iii. The avenue plantation with tall plants, of at least 1.5 m height, for 1 km length of the approach road on either side of the road is to be developed and maintained.

#### Part B. Specific Conditions:

##### 1) Air Pollution:-

- i. Wet drilling & wire saw cutting method shall be adopted to control dust emissions. Delay detonators and shock tube initiation system for controlled sequential blasting shall be used so as to reduce vibration and dust.
- ii. Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations.
- iii. Effective safe guard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM and RPM such as haul road, loading and unloading point and transfer points. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.

- iv. The proponent of mine shall carry air quality monitoring in the core zone as well as buffer zone for RSPM (PM10) and Noise levels. Location of monitoring stations should be decided based on the metallurgical data topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with Andhra Pradesh Pollution Control Board. The data so recorded should be regularly submitted to the Ministry including its Regional office located at Chennai and the Andhra Pradesh Pollution Control Board/Central Pollution Control Board once in six months.
- v. The proponent shall construct graded roads connecting the mining area to the nearby roads to avoid dust nuisance due to vehicular movements.
- vi. The proponent shall take precautions against noise arising out of mining operations and shall be abated or controlled at the source so as to keep it within the permissible limits notified under Environmental (Protection) Act, 1986 / Noise Pollution(Regulations & Control) Rules, 2010 by implementing the following noise control measures.
- Proper and regular maintenance of vehicles and other equipment
  - Limiting time exposure of workers to excessive noise.
  - The workers employed shall be provided with protection equipment and earmuffs etc.
  - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- vii. Whenever any damage to public buildings or monuments is apprehended due to their proximity to the mining lease area, scientific investigations shall be carried out by the holder of mining lease so as to keep the ground vibrations caused by mining operations within safe limit.

## 2) Water Pollution:-

- i. The source of water is Bore well. Total water requirement is 3.7 KLD. Out of that, 1.60 KLD is used for dust suppression on haul roads; 0.20 KLD is used for Wire Saw Cutting; 1.0 KLD is used for development of green belt; 0.90 KLD is used for domestic purpose.
- ii. Garland drain and Siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. The proponent of the mine shall take all possible precautions to prevent or reduce the discharge of toxic and objectionable liquid effluents from mine, workshop, tailing ponds into surface bodies, ground water aquifer and useable lands to a minimum. The effluents shall be suitably treated, if required, to conform to the general standards notified under Environmental (Protection) Act, 1986.

- iv. Monitoring of ground water level and quality should be carried out quarterly by the project proponent in and around the project area in consultation with State Ground Water Department/Central Ground Water Authority and data thus collected shall be submitted regularly to the MOEF&CC and its Regional Office Chennai, CGWA, and the Regional Director, Central Ground Water Board, Hyderabad. If at any stage, it is observed that the ground water table is getting depleted due to the mining activity, necessary correction measures shall be carried out.
- v. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- vi. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

#### 4) Solid Waste :-

- i. **Topsoil:** Wherever top soil exists and is to be excavated for mining operations, it shall be removed and stacked separately and top soil so removed shall be utilized for restoration or rehabilitation of the land, which is no longer required for mine operations or for stabilizing or landscaping the external dumps. Whenever the top soil cannot be utilized concurrently, it shall be stored separately for future use.
- ii. **Overburden:** The proponent of mine shall take steps so that the overburden, waste rock, rejects and fines generated during mining operations shall be stored in separate dumps preferably on impervious grounds. The waste rock, overburden etc. shall be concurrently backfilled into the mine excavations so as to restore the land to its original use as far as possible. In the case of non feasibility of back filling, the waste dump shall be suitable terraced and stabilize through the vegetation. The proponent shall maintain proper angle of repose to ensure stability to the dump.
- iii. The proponent of the mine shall construct required number of retaining walls to provide stability to the dumps. Dimensions of the retaining walls shall be based on the rainfall data.
- iv. The proponent of mines shall construct required number of garland drains to arrest mineral particles being carried away as runoff during rainy seasons around the dump yards. Dimensions of the garland rains shall be based on rainfall data.
- v. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and transboundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by APPCB.
- vi. The proponent of the mine shall undertake phased restoration, reclamation and rehabilitation of the lands affected by the mining operations and shall complete this work before the conclusion of such operations and the abandonment of the mine.

### Part C. General Conditions:

- i. This order is valid for a period of 7.54 years or the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.
- ii. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act and effectively comply with all the conditions stipulated thereof.
- iii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MOEF&CC, GoI, New Delhi, as applicable.
- iv. Personnel working in dusty areas shall be provided with protective respiratory devices and they should wear, and they should also be provided with adequate training and information on safety and health aspects.
- v. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- vi. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- vii. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- viii. The funds earmarked for environmental protection measures (Capital Cost Rs.6.54 Lakhs & Recurring Cost Rs.4.21 Lakhs/annum) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.
- ix. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017- IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Chennai.
- x. The Regional Office of MOEF&CC located at Chennai / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board, shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data/information/monitoring reports.

- 
- xi.** The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Chennai, SEIAA, A.P., Zonal Office of Central Pollution Control Board, Bangalore, District Collector and A.P. Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.
- xii.** The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xiii.** The environmental statement for each financial year ending 31<sup>st</sup> march in Form-V as mandated is to be submitted by the project proponent to the A.P. Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional office of the Ministry of Environment and Forests, Chennai by e-mail.
- xiv.** The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xv.** The proponent shall obtain all other mandatory clearances from respective departments.
- xvi.** Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xvii.** Concealing the factual data or submission of false / fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xviii.** The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

- xix. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sd/-  
MEMBER,  
SEIAA, A.P.

Sd/-  
CHAIRMAN,  
SEIAA, A.P.

To  
M/s. Sri Sai Krupa Granites,  
Sri. M. Chandra Sekhar, proprietor.,  
D.No:18-102, Venkateshwara Nilayam,  
Vinayaka Street, Newpet,  
Kuppam, A.P.-517425.

//T.C.F.B.O//

*P. Muna Sumanthy*  
SENIOR ENVIRONMENTAL ENGINEER (EC)



**SCHEDULE - A**

1. The project authority shall obtain Consent for Operation (CFO) from APPCB, as required Under Section 25/26 of Water (P & C of P) Act, 1974 and under Sec 21/22 of the Air (P&C of P) Act, 1981, before commencement of the mining operations.

**SCHEDULE - B****Water:**

1. The source of water is Borewell and the maximum permitted water consumption shall not exceed the following quantities.

Sl. No.	Purpose	Quantity
1	Dust suppression	1.60 KLD
2	Wire Saw Cutting	0.20 KLD
3	Development of Green Belt	1.00 KLD
4	Domestic Purpose	0.90 KLD
	<b>Total</b>	<b>3.70 KLD</b>

2. The maximum waste water generation (KLD) shall not exceed the following:

S. No.	Wastewater generation	Total	Mode of disposal
1.	Domestic	0.5 KLD	Septic tank followed by soak pit
	<b>Total</b>	<b>0.5 KLD</b>	

**Air:**

3. The project authority shall carry out semi-mechanized open cast mining only. The blocks shall be separated from mother rock by using compressor, excavator, jack hammer drilling etc.,. The separated blocks shall be dressed manually. The project authority shall adopt wet drilling method, wire saw cutting method to control dust emissions.
4. Fugitive dust emissions from all the sources should be controlled regularly. The project authority shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
5. The project authority shall implement the following measures to reduce the air pollution during the transportation of the mineral.
- Roads shall be graded to mitigate the dust emissions.
  - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
  - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.

**Solid waste:**

6. The Solid wastes generated shall not exceed the following breakup quantities:

S. No	Solid Waste generation	Quantity	Method of Disposal
1	Overburden top soil	32,334 m <sup>3</sup> / 5 Years	Waste shall be dumped on the Southern part of the quarry lease area as earmarked in Mining Plan.

7. The project authority shall not dump the overburden, top soil etc., generated during the mining operations outside the mine lease area under any circumstances.
8. The project authority shall provide the following measures to control erosion of dumps:
- Retention/toe walls at the foot of the dumps.

- Stabilization of worked out slopes by planting appropriate shrub / grass species on the slopes.
  - Garland drain around the dump for diversion of storm water. The garland drain shall be routed through siltation pond of adequate size.
9. Wherever top soil exists during mining operation shall be removed and stacked separately so as to utilize for restoration or rehabilitation of the land

**Other conditions:**

10. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
11. The project authority shall develop greenbelt along the boundary of the mine lease area with tall growing trees with native species.
12. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
13. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec. 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21 (4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions for the purpose of the Act by the Board.
14. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

**K Venkateswara**  
**Rao**  
 Digitally signed by K  
 Venkateswara Rao  
 Date: 2019.09.05 16:51:11  
 +05'30'  
**JOINT CHIEF ENVIRONMENTAL ENGINEER**  
**ZONAL OFFICE, KURNOOL**

To  
**M/s.Sri Sai Krupa Granites**  
**(Mine Lease Area – 0.611 Ha),**  
**D.No.18-108, Vinayaka Veedi,**  
**Kuppam, Chittoor – 517 425.**  
**srgranites.kpm@gmail.com**



**ANDHRA PRADESH POLLUTION CONTROL BOARD  
ZONAL OFFICE: KURNOOL**

1<sup>st</sup> Floor, Shankar Shopping Complex, Krishna Nagar Main Road

Phone :08518- 233619

e-mail: [jceezoknl@gmail.com](mailto:jceezoknl@gmail.com)

**CONSENT ORDER**

**Order No.CTR-1562/APPCB/ZO-KNL/CFO/2020**

**Date:01.09.2020**

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

**M/s. Sri Sai Krupa Granites,  
(0.611 Ha Black Granite Mine),  
Sy.No.100, Kotamakanapalli (V),  
Gudupalli (M), Chittoor District,  
Andhra Pradesh.**

(hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

**Outlets for discharge of effluents:**

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1.	Domestic	0.5 KLD	Septic tank followed by soak pit

This order is subject to the provisions of the Acts and orders made thereunder and further subject to the terms and conditions incorporated in the Schedule A and B enclosed to this order. This consent order is valid to carryout mining activity of the following products along with quantities only.

Sl. No.	Products	Quantity
1	Mining of Black Granite (Mine lease area – 0.611 Ha)	1,617 m <sup>3</sup> /Annum

This consent shall be valid for a period ending with the dt. **31.07.2025.**

**K Venkateswara  
Rao**

Digitally signed by K  
Venkateswara Rao  
Date: 2020.09.01 11:14:26 +05'30'

**JOINT CHIEF ENVIRONMENTAL ENGINEER  
ZONAL OFFICE, KURNOOL**

**Encl: Schedules A& B**

**To**

**M/s.Sri Sai Krupa Granites,  
(Mine Lease Area – 0.611 Ha),  
D.No.18-108, Vinayaka Veedi,  
Kuppam, Chittoor – 517 425.  
[srgranites.kpm@gmail.com](mailto:srgranites.kpm@gmail.com)**

Copy to the Environmental Engineer, APPCB, Regional Office, Tirupati for information and with a direction to ensure compliance of the Schedule –B conditions especially time bound conditions and refer to Task Force in case of non compliance.

### SCHEDULE – A

1. Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The industry shall put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
3. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
4. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
5. The applicant shall make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises/lend/ sell/transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
6. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

### SCHEDULE - B

#### Water:

1. The project authority shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

Sl. No	Purpose	Quantity
1	Dust suppression	1.60 KLD
2	Wire saw cutting	0.20 KLD
3	Development of Green Belt	1.00 KLD
4	Domestic Purpose	0.90 KLD
<b>Total:</b>		<b>3.70 KLD</b>

#### Air:

2. The project authority should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 outside the mine lease area at the boundary of the mine, as prescribed below.

S.No	Parameters	Standards in µg/m <sup>3</sup>
1	Particulate Matter(PM10)	100
2	Particulate Matter (PM2.5)	60
3	SO <sub>2</sub>	80
4	NO <sub>2</sub>	80

**Noise Levels:** Day time (6 AM to 10 PM) - 75 dB (A)  
Night time (10 PM to 6 AM) - 70 dB (A).

3. The project authority shall carry out semi-mechanized open cast mining only. The blocks shall be separated from mother rock by using jack hammer drilling and wedge cutting by wire saw. The separated blocks shall be dressed manually. The project authority shall adopt wet drilling method.
4. The project authority shall deploy water tanker exclusively for water sprinkling in the mine haulage roads for dust suppression.
5. The project authority shall implement the following measures to reduce the air pollution during the transportation of the mineral.
  - Roads shall be graded to mitigate the dust emissions.
  - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
  - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.

**Solid Waste:**

6. The project authority shall dispose solid waste (Non Hazardous) as follows:

Sl. No.	Name of the Solid waste	Quantity	Disposal
1	Over burden top soil	32,334 m <sup>3</sup> / 5 Years	The waste shall be dumped on the Southern part of the quarry lease area s earmarked in Mining Plan.

7. The project authority shall not dump the overburden, top soil etc., generated during mining operation outside the mine lease area, under any circumstances.
8. Wherever top soil exists during mining operation shall be removed and stacked separately so as to utilize for restoration or rehabilitation of the land.
9. The project authority shall provide and maintain the following measures as committed in their letter dt.18.08.2020 to control erosion of dumps within 30 days.
- Retention/toe walls at the foot of the dumps
  - Stabilization of worked out slopes by planting appropriate shrub / grass species on the slopes.
  - Garland drain around the dump for diversion of storm water. The garland drain shall be routed through siltation pond of adequate size.

**General:**

10. The project authority shall develop greenbelt along the mine lease area with tall growing trees with wide leaf area in this monsoon as committed in their letter dt.18.08.2020.
11. The project authority shall submit the compliance report on the Consent for Operation (CFO) conditions for every six months i.e. on 1<sup>st</sup> January and 1<sup>st</sup> July of the year to Regional Office, Tirupati on regular basis.

**K Venkateswara  
Rao**

Digitally signed by K Venkateswara Rao  
Date: 2020.09.01 11:14:45 +05'30'

**JOINT CHIEF ENVIRONMENTAL ENGINEER  
ZONAL OFFICE, KURNOOL**

To  
M/s.Sri Sai Krupa Granites,  
(Mine Lease Area – 0.611 Ha),  
D.No.18-108, Vinayaka Veedi,  
Kuppam, Chittoor – 517 425.  
[srgranites.kpm@gmail.com](mailto:srgranites.kpm@gmail.com)



**ANDHRA PRADESH POLLUTION CONTROL BOARD  
REGIONAL OFFICE, TIRUPATI**

1st Floor, APSFC Building, Narasimha Theertham Road, TIRUPATI - 517502

**A.NARENDRA BABU,**  
Environmental Engineer

Tele : 0877-2253981

Email : rotpt-ee1@appcb.gov.in

**Notice. No. C-2107/APP/RO-TPT/2022-1559**

**Dt: 2.08.2022**

**SHOWCAUSE NOTICE**

**Sub:** APPCB – RO - TPT – **M/s. Sri Sai Krupa Granites**, Black Granite mine – 0.611 Ha, Sy.No. 100, Kotamakanapalli (V), Gudupalli (M), Chittoor District – Certain violations of CFO order – Showcause Notice - Issued - Reg.

- Ref:**
1. CFO Order No. CTR-1562/APP/RO-TPT/2020 Date: 01.09.2020 valid upto 31.07.2025.
  2. Hon'ble NGT, New Delhi order dt. 27.04.2022 in O.A. No. 271 of 2022 (PB).
  3. Lr.No. OA 271/APP/RO-TPT/Legal/NGT(PB)/2022-190, Dt. 11.05.2022.
  4. Joint committee inspection held on 22.06.2022.
  5. Hon'ble NGT, New Delhi order dt. 20.07.2022 in O.A. No. 271 of 2022 (PB).

\* \* \* \* \*

**WHEREAS** you are operating a Black Granite mining unit in the name & style of **M/s. Sri Sai Krupa Granites**, at Sy.No. 100, Kotamakanapalli (V), Gudupalli (M), Chittoor District for Mining of Black Granite – 1,617 m<sup>3</sup>/annum in an area of 0.611 Ha.

**WHEREAS** you have obtained CFO from A.P. Pollution Control Board with certain terms and conditions through reference 1<sup>st</sup> cited valid upto 31.07.2025.

**WHEREAS** one Mr. K. Srinivasulu and other residents of Kondasamudram and surrounding villagers, Gudupalli Mandal, Chittoor District have filed Original Application before Hon'ble National Green Tribunal, Principle Bench, New Delhi on Granite quarries operating in Gudupalli (M) on blasting operations, damages occurred to the residential houses of surrounding villages.

**WHEREAS** Hon'ble National Green Tribunal, Principle Bench, New Delhi have constituted a Joint committee comprising of Regional office of MoEF & CC, Bangalore, CPCB, SEIAA, State of Andhra Pradesh, State PCB and Collector, Chittoor. Through reference 2<sup>nd</sup> cited.

**WHEREAS** in obedience to Hon'ble NGT, the Joint committee have completed the inspection on 22.06.2022 and submitted Joint committee inspection report to Hon'ble NGT. The joint committee have found the violations on the following consent order conditions.

1. Buffer zone of 7.5 meters all around the mine lease area for green belt development is not being maintained. The Project Authorities are conducting mining operations even in buffer zone.
2. Project Authorities were not provided details/records regarding the CSR activities and year wise expenditure incurred for each financial year.
3. Avenue plantation (tall plants) of at least 1.5 m height for 1 km length of the approach road on either side of the road has not developed.
4. No water sprinklers and mobile water sprinkling tankers are available at the mine lease area.
5. Monitoring reports of Ambient Air Quality (AAQ), Ground water level and quality, Noise levels, are not available.
6. Permission from Competent Authority for withdrawing of ground water from bore wells is not available.

7. Garland drains and Siltation ponds are not available.
8. Measures for ground water recharge are not being taken.
9. Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.
10. Retaining wall at the end of OB dump of appropriate size is not available.
11. Details/records regarding the Occupational Health Surveillance of workers are not available.
12. Details/records regarding constitution of separate Environmental Management Cell are not available.
13. Details/records regarding funds earmarked for environmental protection measures are not available.
14. Project Authorities are not submitting six monthly compliance reports along with monitored data to competent authorities on regular basis.
15. Project Authorities are not submitting Environmental Statement in Form-V to competent authorities on regular basis.

**WHEREAS** Hon'ble Hon'ble National Green Tribunal, Principle Bench, New Delhi have further directed the State Pollution Control Board and State Environment Impact Assessment Authority (SEIAA) directed to take further remedial action in accordance with the Law by following due process. Through reference 5<sup>th</sup> cited.

In this regard, you are here by directed to submit a reply on the above violations in the CFO order within 7 days from the receipt of this notice, failing which action will be initiated against your Granite Cutting and Polishing unit under the relevant provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981.

  
**ENVIRONMENTAL ENGINEER**

**To**  
**M/s. Sri Sai Krupa Granites,**  
 Black Granite mine - 0.611 Ha,  
 Sy.No. 100, Kotamakanapalli (V),  
 Gudupalli (M), Chittoor District.

# M/s. Sri Sai Krupa Granites

Black Granite mine of 0.611 Ha, Sy.No. 100, Kotamakanapalli (V), Gudupalli (M), Chittoor District.

Dt. /08/2022.

To  
The Environmental Engineer,  
AP Pollution Control Board,  
Regional Office, Tirupati

Sub: APPCB RO TPT – Showcause Notice received from AP Pollution Control Board, Regional office, Tirupati, in connection with the Original Application No. 271/2022 filed by A. Srinivasulu and other residents of Konda samudram village – Reply submitted for kind consideration – Reg.

Ref: Show cause Notice. No. C-2107/APPCB/RO-TPT/2022-  
....., Dt: .08.2022.

We humbly submit that, we are operating Granite mine at lease area of 0.611 Ha with valid Environmental Clearances, Consent For Establishment and Consent For Operation from Pollution Control Board. Copies enclosed Annexure I, II, III.

At this juncture we have received Notice from AP Pollution Control Board on certain consent conditions violations in connection with Original Application No. 271/2022 filed by A. Srinivasulu and other residents of Konda samudram village.

In view of the above, we are herewith submitting the condition wise compliance on the observations made during the visit of Joint inspection committee held on 22.06.2022.

S. No	Observations made by Joint inspection committee on 22.06.2022	Compliance
1.	Buffer zone of 7.5 meters all around the mine lease area for green belt development is not being maintained. The Project Authorities are conducting mining operations even in buffer zone.	We are maintaining buffer zone 7.5 meters towards south and north sides. But, towards East side the buffer zone area is being used for ramp. Photographs enclosed.
2.	Project Authorities were not provided details/records regarding the CSR activities and year wise expenditure incurred for each financial year.	We are takingup CSR activities at surrounding villages every year. List enclosed.
3.	Avenue plantation (tall plants) of at least 1.5 m height for 1 km length of the	Ours is a very less lease area 0.611 Ha. However we have,

	approach road on either side of the road has not developed.	developed greenbelt all along the roads. Photographs enclosed.
4.	No water sprinklers and mobile water sprinkling tankers are available at the mine lease area.	We are engaged tractor mounted water sprinklers for dust suppression. Photos enclosed
5.	Monitoring reports of Ambient Air Quality (AAQ), Ground water level and quality, Noise levels, are not available.	As per the instructions, we have engaged 3 <sup>rd</sup> party analysis agency namely M/s <del>STAR ANALYTICAL</del> SERVICES. The analysis report pertaining to August month are herewith enclosed.
6.	Permission from Competent Authority for withdrawing of ground water from bore wells is not available.	We consume very less water that to from mine pit area. No additional drawing of groundwater.
7.	Garland drains and Siltation ponds are not available.	Our mining activities are carrying out at the depth of 4m from the Ground level. The collected rain water will be used for industrial applications and there won't be any discharge from outside the mining area
8.	Measures for ground water recharge are not being taken.	We consume very less water that to from mine pit area. No additional drawing of groundwater.
9.	Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.	Presently, we have earmarked an area of 30 cents towards Western side of the mining lease and the OB is storing at the designated place.
10.	Retaining wall at the end of OB dump of appropriate size is not available.	The over burden storage area is arranged at low laying area and once the over burden reaches above ground level we will provide appropriate retaining wall.
11.	Details/records regarding the Occupational Health Surveillance of workers are not available.	Medical services are provided to the workers as and when necessary.
12.	Details/records regarding constitution of separate Environmental Management Cell are not available.	Sri M.Chandrasekhar, Mine lease holder he himself is a graduate and looking after the Environmental Management Cell.
13.	Details/records regarding funds earmarked	Details enclosed.

	for environmental protection measures are not available.	
14.	Project Authorities are not submitting six monthly compliance reports along with monitored data to competent authorities on regular basis.	We have submitted half yearly compliance reports along with the monitoring data for the 1 <sup>st</sup> half of 2022. Acknowledgement received is here with enclosed.
15.	Project Authorities are not submitting Environmental Statement in Form-V to competent authorities on regular basis.	Submitted. Copy enclosed

In view of the above, it is requested to drop any action against our mining project and further we are obey to follow any instruction received from the Board from time to time.

Submitted.



Yours faithfully

DT 13 09 2022

Ref: CFO, CFE, EC/COMP&amp; Form V/SSKG/APP/RO-TPT /2022-01

To  
The Environmental Engineer  
Andhra Pradesh Pollution Control Board,  
Regional Office, 1<sup>st</sup> Floor, APSFC Building,  
Balaji City, Narasimha Teertham Road (Near LIC),  
Tirupati – 517 502

Respected Sir,

**Subject:**

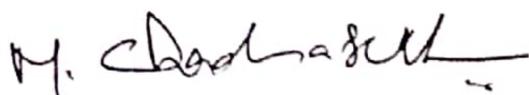
Submission of half yearly compliance reports of CFE, CFO & EC copies conditions for the period from January 2022 to June 2022 and Environmental Statement Form V for the financial year 2021 to 2022 audited through NABL accredited laboratory for M/s. Sri Sai Krupa Granites, (0.611 Ha Black Granite Mine), Sy.No.100, Kotamakanapalli (V), Gudupalli (M), Chittoor District, Andhra Pradesh. - Reg.

**Reference:**

1. Consent Order No: Order No. CTR-1562/PCB/ZO-KNL/CFE/2019 dated on 05.09.2019
2. Consent Order No: Order No. CTR - 1562/APP/RO-TPT /2022-01 dated on 01.09.2020
3. Order No: SEIAA/AP/CTR/MIN/05/2019/982\_673 dated on 06.08.2019

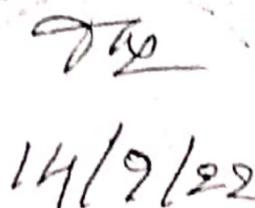
With reference to the above, we are here with submitting Environmental Statement Form V for the financial year 2021 – 2022 and half yearly compliance report for the period from January 2022 to June 2022 on CFE, CFO & EC Conditions audited by NABL Laboratory Star Analytical Services for our Sri Sai Krupa Granites, (0.611 Ha Black Granite Mine), Sy.No.100, Kotamakanapalli (V), Gudupalli (M), Chittoor District, Andhra Pradesh.

Thanking you,  
Yours Sincerely



For Sri Sai Krupa Granites

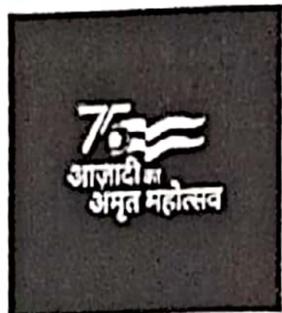
Enclosure: CFO, CFE, EC Compliance Report &amp; Form V



14/9/22



SPEED POST



भारत सरकार  
Government of India  
श्रम एवं रोजगार मंत्रालय  
Ministry of Labour & Employment  
[खान सुरक्षा महानिदेशालय  
Directorate General of Mines Safety  
चेन्नई क्षेत्र/Chennai Region



No.CNR/DMS/NC/VL/2022/ 1256

Chennai, dated the

25/08/2022

प्रेषक From

खान सुरक्षा उप-निदेशक,  
Dy. Director of Mines Safety,  
चेन्नई क्षेत्र Chennai Region,  
03<sup>rd</sup> Floor, Left Wing,  
New Additional Buildings, C.G.O. Complex,  
Shastri Bhawan, Haddows Road,  
Nungambakkam, Chennai – 600 006

सेवा में To

Shri M. Chandra Sekhar,  
M/s Sri Sai Krupa Granites,  
Owner of Sri Sai Krupa Black Granite Mine (Sy.No.100),  
D.No. 18-102, Venkateswara Nilayam,  
Vinayaka Street, Newpet,  
Kuppam, Chittoor District (A.P.) – 517 425

**विषय/Sub: Inspection of Sri Sai Krupa Black Granite Mine (Sy.No.100) belonging to Shri M. Chandra Sekhar, made by S/Shri T.R. Kannan, Director of Mines Safety, Chennai Region & Raghupathi Peddireddy, Dy. Director of Mines Safety, Chennai Region on 23.08.2022 (A/N).**

महोदय / Sir,

Please refer to the inspection of your above mine made by Shri T.R. Kannan, Director of Mines Safety, Chennai Region alongwith the undersigned on 23.08.2022, when the following violations under the provisions of the Metalliferous Mines Regulations, 1961, Mines Rules, 1955 and MVTR, 1966 were observed:

**Regulation 3 of MMR, 1961 read with Section 16 of the Mines Act, 1952:** Notice of opening of the mine in Form-I of the first schedule was not submitted enclosing therewith the plan showing the mine boundary and other details as required under MMR, 1961.

**Regulation 34 of MMR, 1961 read with Section 17 of the Mines Act, 1952:** A duly qualified manager was not appointed for supervision, direction and control of the mine.

No mining operation shall be done till a duly qualified manager is appointed in the mine and the same is notified in Form-I of first schedule of the regulation to this Directorate.

**Regulation 37 of MMR, 1961:** A Foreman was not appointed for effective supervision of the mine.

**Regulation 39 read with Regulation 116 of MMR, 1961:** Workings were not placed under the charge of a mining mate.

**Regulation 106 (2)(b) of MMR, 1961:** Though HEMM was used in the mine, notice required under the regulation was not submitted and specific order under Regulation 106(2)(b) of MMR, 1961 has not been obtained.

HEMM shall not be deployed in the mine, till an order specifying the conditions is obtained from this Directorate.

**Regulation 111(2) of MMR, 1961:** Mine workings were extended within 7.5m of boundary of the mine on eastern and western side.

No working shall be made within a distance of 7.5 m of the mine boundary.

**Regulation 115 of MMR, 1961:** The opencast workings were not kept securely fenced off .

**Rule 29B of the Mines Rules, 1955:** Initial and periodical medical examinations of the workers employed at the mine were not being done.

No person shall be employed in the mine without medically examined as per the above rule.

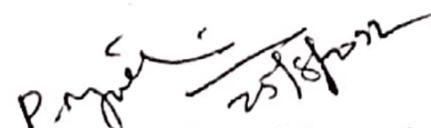
**Rule 6,9 of the Mines Vocational Training Rules, 1966:** The persons employed in the mine were not imparted Initial/Refresher vocational training.

No person shall be employed in the mine without imparting vocational training as per the above rule.

You are hereby requested to take necessary action to rectify the above violations immediately and send the compliance report within 15 days of issue of this letter.

Please acknowledge the receipt of this letter.

भवदीय/ Yours Sincerely

  
(रघुपति पेड्डिरेड्डी/Raghupathi Peddireddy)  
खान सुरक्षा उप-निदेशक  
Dy. Director of Mines Safety  
चेन्नई क्षेत्र/Chennai Region



**STAR ANALYTICAL SERVICES**  
**(ENVIRONMENTAL TESTING LABORATORY)**  
 Laboratory Accredited by NABL as per ISO/IEC 17025:2017

Date: 13.09.2022

Ref: SAS/ CFO, CFE, EC/COMP& Form V/SSKG/APPCB/RO-TPT /2022-01

To

The Environmental Engineer  
 Andhra Pradesh Pollution Control Board,  
 Regional Office, 1<sup>st</sup> Floor, APSFC Building,  
 Balaji City, Narasimha Teertham Road (Near LIC),  
 Tirupati – 517 502

Respected Sir,

**Subject:**

**M/s. Sri Sai Krupa Granites**, (0.611 Ha Black Granite Mine), Sy.No.100, Kotamakanapalli (V), Gudupalli (M), Chittoor District, Andhra Pradesh \_ Submission of Environmental Statement Form V (2021 – 2022) & half yearly compliance reports of CFO, CFE & EC for the period from January 2022 and June 2022 audited through our NABL accredited laboratory \_ Reg.

**Reference:**

1. Consent Order No: Order No. CTR-1562/PCB/ZO-KNL/CFE/2019 dated on 05.09.2019
2. Consent Order No: Order No. CTR - 1562/APPCB/ZO-KNL/CFO/2020 dated on 01.09.2020
3. Order No: SEIAA/AP/CTR/MIN/05/2019/982\_673 dated on 06.08.2019

With reference to the above, We Star Analytical Services on behalf of **Sri Sai Krupa Granites**, submitting audited Half yearly compliance report for the period from January 2022 to June 2022 on CFO, CFE & EC Conditions vide based on the data and documents submitted by the industry during our audit process and Environmental Statement Form V (2021 – 2022).

Thanking you,

Yours Sincerely

for Star Analytical Services


Authorized Signatory

Enclosure: CFO, CFE, EC Compliance Report & Form V

**HALF YEARLY COMPLIANCE REPORT ON STIPULATED  
CONDITIONS OF CONSENT FOR ESTABLISHMENT**

**(Period- Jan 2022 to June 2022)**

For

**M/s. Sri Sai Krupa Granites**

Submitted by

**M/s. Sri Sai Krupa Granites,**  
(0.611 Ha Black Granite Mine),  
Sy.No.100, Kotamakanapalli (V),  
Gudupalli (M), Chittoor District, Andhra Pradesh.

Prepared by:

**M/s. Star Analytical Services**  
2<sup>nd</sup>Floor, 18-21/1, Vengalayapalem, Guntur,  
Guntur District, Andhra Pradesh – 522005  
Phone : +917095734733 ; +919573394142  
E-mail : info@staranalyticalservices.co.in

Submitting to:

The Environmental Engineer  
Andhra Pradesh Pollution Control Board,  
Regional Office, Tirupati.

**COMPLIANCE REPORT FOR THE PERIOD OF January 2022 TO June 2022**

On the

**CONSENT FOR ESTABLISHMENT (CFE) CONDITIONS**

**M/s. Sri Sai Krupa Granites,**  
(0.611 Ha Black Granite Mine),  
Sy.No.100, Kotamakanapalli (V),  
Gudupalli (M), Chittoor District, Andhra Pradesh.

Consent Order No: Order No.CTR-1562/PCB/ZO-KNL/CFE/2019

Dated on 05.09.2019

S. No	Consent Condition	Compliance Status																		
<b>SCHEDULE -A</b>																				
01	The project authority shall obtain Consent for Operation (CFO) from APPCB, as required Under Section 25/26 of Water (P & C of P) Act, 1974 and under Sec 21/22 of the Air (P&C of P) Act, 1981, before commencement of the mining operations.	Noted																		
<b>SCHEDULE - B</b>																				
<b>WATER:</b>																				
01	<p>The source of water is Borewell and the maximum permitted water consumption shall not exceed the following quantities.</p> <table border="1"> <thead> <tr> <th>S.No.</th> <th>Purpose</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Dust Suppression</td> <td>1.60 KLD</td> </tr> <tr> <td>2</td> <td>Wire Saw Cutting</td> <td>0.20 KLD</td> </tr> <tr> <td>3</td> <td>Development of Green Belt</td> <td>1.00 KLD</td> </tr> <tr> <td>4</td> <td>Domestic Purpose</td> <td>0.90 KLD</td> </tr> <tr> <td align="right" colspan="2"><b>Total</b></td> <td>3.70 KLD</td> </tr> </tbody> </table>	S.No.	Purpose	Quantity	1	Dust Suppression	1.60 KLD	2	Wire Saw Cutting	0.20 KLD	3	Development of Green Belt	1.00 KLD	4	Domestic Purpose	0.90 KLD	<b>Total</b>		3.70 KLD	Agreed With the Condition
S.No.	Purpose	Quantity																		
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3	Development of Green Belt	1.00 KLD																		
4	Domestic Purpose	0.90 KLD																		
<b>Total</b>		3.70 KLD																		
2	<p>The maximum waste water generation (KLD) shall not exceed the following:</p> <table border="1"> <thead> <tr> <th>S.No.</th> <th>Waste Water Generation</th> <th>Total</th> <th>Mode of Disposal</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Domestic</td> <td>0.5 KLD</td> <td>Septic Tank Followed by Soak Pit</td> </tr> <tr> <td align="right" colspan="2"><b>Total</b></td> <td>0.5 KLD</td> <td></td> </tr> </tbody> </table>	S.No.	Waste Water Generation	Total	Mode of Disposal	1	Domestic	0.5 KLD	Septic Tank Followed by Soak Pit	<b>Total</b>		0.5 KLD		Agreed With the Condition						
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1	Domestic	0.5 KLD	Septic Tank Followed by Soak Pit																	
<b>Total</b>		0.5 KLD																		
<b>Air:</b>																				
3	The project authority shall carry out semi-mechanized open cast mining only. The blocks shall be separated from mother rock by using compressor, excavator, jack hammer drilling etc,. The separated blocks shall be dressed manually. The project authority shall adopt wet drilling method, wire saw cutting method to control dust emissions.	Noted																		
4	Fugitive dust emissions from all the sources should be controlled regularly. The project authority shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.	Agreed With the Condition																		

S. No	Consent Condition	Compliance Status							
5	<p>The project authority shall implement the following measures to reduce the air pollution during the transportation of the mineral.</p> <ul style="list-style-type: none"> <li>Roads shall be graded to mitigate the dust emissions.</li> <li>Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.</li> <li>Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.</li> </ul>	Complied with the condition							
<b>Solid waste:</b>									
6	The Solid wastes generated shall not exceed the following breakup quantities:								
	<table border="1"> <thead> <tr> <th>S.No</th> <th>Solid Waste generation</th> <th>Quantity</th> <th>Method of Disposal</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Overburden top soil</td> <td>32334 m<sup>3</sup> for 5 Years</td> <td>Waste shall be dumped on the Southern part of the quarry lease area as earmarked in Mining Plan.</td> </tr> </tbody> </table>	S.No	Solid Waste generation	Quantity	Method of Disposal	1	Overburden top soil	32334 m <sup>3</sup> for 5 Years	Waste shall be dumped on the Southern part of the quarry lease area as earmarked in Mining Plan.
S.No	Solid Waste generation	Quantity	Method of Disposal						
1	Overburden top soil	32334 m <sup>3</sup> for 5 Years	Waste shall be dumped on the Southern part of the quarry lease area as earmarked in Mining Plan.						
7	The project authority shall not dump the overburden, top soil etc., generated during the mining operations outside the mine lease area under any circumstances.	Noted							
8	<p>The project authority shall provide the following measures to control erosion of dumps:</p> <ul style="list-style-type: none"> <li>Retention/toe walls at the foot of the dumps.</li> <li>Stabilization of worked out slopes by planting appropriate shrub / grass species on the slopes.</li> <li>Garland drain around the dump for diversion of storm water. The garland drain shall be routed through siltation pond of adequate size.</li> </ul>	Agreed With the Condition							
9	Wherever top soil exists during mining operation shall be removed and stacked separately so as to utilize for restoration or rehabilitation of the land								
<b>Other conditions:</b>									
10	No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.	Noted							
11	The project authority shall develop greenbelt along the boundary of the mine lease area with tall growing trees with native species.	Noted							
12	Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.	Agreed With the Condition							
13	Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec. 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21 (4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions for the purpose of the Act by the Board.	Agreed With the Condition							
14	Any person aggrieved by an order made by the State Board under Section 25, Section 26,	Noted							

S. No	Consent Condition	Compliance Status
	Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.	

**HALF YEARLY COMPLIANCE REPORT ON STIPULATED  
CONDITIONS OF CONSENT FOR ESTABLISHMENT**

**(Period- Jan 2022 to June 2022)**

For

**M/s. Sri Sai Krupa Granites**

Submitted by

**M/s. Sri Sai Krupa Granites,  
(0.611 Ha Black Granite Mine),  
Sy.No.100, Kotamakanapalli (V),  
Gudupalli (M), Chittoor District, Andhra Pradesh.**

Prepared by:

**M/s. Star Analytical Services**

2<sup>nd</sup>Floor, 18-21/1, Vengalayapalem, Guntur,  
Guntur District, Andhra Pradesh – 522005  
Phone : +917095734733 ; +919573394142  
E-mail : info@staranalyticalservices.co.in

Submitting to:

**The Environmental Engineer**

**Andhra Pradesh Pollution Control Board,**

**Regional Office, Tirupati.**

**COMPLIANCE REPORT FOR THE PERIOD OF January 2022 TO June 2022**

On the

**CONSENT FOR OPERATION (CFO) CONDITIONS**

**M/s. Sri Sai Krupa Granites,**  
(0.611 Ha Black Granite Mine),  
Sy.No.100, Kotamakanapalli (V),  
Gudupalli (M), Chittoor District, Andhra Pradesh.

Consent Order No: Order No. CTR - 1562/APP/20-ZO-KNL/CFO/2020

Dated on 01.09.2020

S. No	Consent Condition	Compliance Status
<b>SCHEDULE -A</b>		
01	Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.	Agreed With the Condition
02	The industry shall put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.	Noted
03	Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.	Agreed With the Condition
04	The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.	Noted
05	The applicant shall make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without	Noted

S. No	Consent Condition	Compliance Status																		
	obtaining prior permission of the State Pollution Control Board.																			
06	Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.	Agreed With the Condition																		
<b>SCHEDULE - B</b>																				
<b>Water:</b>																				
01	<p>The project authority shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below.</p> <table border="1"> <thead> <tr> <th>S. No</th> <th>Purpose</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Dust Suppression</td> <td>1.60 KLD</td> </tr> <tr> <td>2</td> <td>Wire Saw Cutting</td> <td>0.20 KLD</td> </tr> <tr> <td>3</td> <td>Development of Green Belt</td> <td>1.00 KLD</td> </tr> <tr> <td>4</td> <td>Domestic Purpose</td> <td>0.90 KLD</td> </tr> <tr> <td colspan="2">Total</td> <td>3.70 KLD</td> </tr> </tbody> </table>	S. No	Purpose	Quantity	1	Dust Suppression	1.60 KLD	2	Wire Saw Cutting	0.20 KLD	3	Development of Green Belt	1.00 KLD	4	Domestic Purpose	0.90 KLD	Total		3.70 KLD	Complied With the Condition
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<b>Air:</b>																				
02	<p>The project authority should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 outside the mine lease area at the boundary of the mine, as prescribed below.</p> <table border="1"> <thead> <tr> <th>S. No</th> <th>Parameters</th> <th>Standards in <math>\mu\text{g}/\text{m}^3</math></th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Particulate Matter (PM10)</td> <td>100</td> </tr> <tr> <td>2</td> <td>Particulate Matter (PM2.5)</td> <td>60</td> </tr> <tr> <td>3</td> <td>SO<sub>2</sub></td> <td>80</td> </tr> <tr> <td>4</td> <td>NO<sub>x</sub></td> <td>80</td> </tr> </tbody> </table> <p>Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A).</p>	S. No	Parameters	Standards in $\mu\text{g}/\text{m}^3$	1	Particulate Matter (PM10)	100	2	Particulate Matter (PM2.5)	60	3	SO <sub>2</sub>	80	4	NO <sub>x</sub>	80	Agreed With the Condition & Monitoring Reports Enclosed as ANNEXURE			
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2	Particulate Matter (PM2.5)	60																		
3	SO <sub>2</sub>	80																		
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03	The project authority shall carry out semi-mechanized open cast mining only. The blocks shall be separated from mother rock by using jack hammer drilling and wedge cutting by wire saw. The separated blocks shall be dressed manually. The project authority shall adopt wet drilling method.	Noted the Condition																		
04	The project authority shall deploy water tanker exclusively for water sprinkling in the mine haulage roads for dust suppression.	Noted																		

S. No	Consent Condition	Compliance Status								
05	<p>The project authority shall implement the following measures to reduce the air pollution during the transportation of the mineral.</p> <ul style="list-style-type: none"> <li>• Roads shall be graded to mitigate the dust emissions.</li> <li>• Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.</li> <li>• Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.</li> </ul>	Complied with the condition photographs Enclosed as Annexure								
<b>Solid Waste:</b>										
06	<p>The project authority shall dispose solid waste (Non-Hazardous) as follows:</p> <table border="1"> <thead> <tr> <th>S. No.</th> <th>Name of the Solid waste</th> <th>Quantity</th> <th>Disposal</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Over burden top soil</td> <td>32,334 M3/5Years</td> <td>The waste shall be dumped on the Southern part of the quarry lease area s earmarked in Mining Plan.</td> </tr> </tbody> </table>	S. No.	Name of the Solid waste	Quantity	Disposal	1	Over burden top soil	32,334 M3/5Years	The waste shall be dumped on the Southern part of the quarry lease area s earmarked in Mining Plan.	Noted
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07	The project authority shall not dump the overburden, top soil etc., generated during mining operation outside the mine lease area, under any circumstances.	Noted the Condition								
08	Wherever top soil exists during mining operation shall be removed and stacked separately so as to utilize for restoration or rehabilitation of the land.	Complied with the condition								
09	<p>The project authority shall provide and maintain the following</p> <ul style="list-style-type: none"> <li>• Retention/toe walls at the foot of the dumps</li> <li>• Stabilization of worked out slopes by planting appropriate shrub / grass species on the slopes.</li> <li>• Garland drains around the dump for diversion of storm water. The garland drain shall be routed through siltation pond of adequate size.</li> </ul>	Noted the Condition								
<b>General :</b>										
10	The project authority shall develop greenbelt along the mine lease area with tall growing trees with wide leaf area in this monsoon as committed in their letter dt.18.08.2020.	Complied with the condition								
11	The project authority shall submit the compliance report on the Consent for Operation (CFO) conditions for every six months i.e., on 1st January and 1st July of the year to Regional Office, Tirupati on regular basis.	Noted and Agree with the Condition								

**HALF YEARLY COMPLIANCE REPORT  
OF THE CONDITIONS STIPULATED  
IN  
ENVIRONMENTAL CLEARANCE  
(Period- Jan 2022 to June 2022)**

For

**M/s. Sri Sai Krupa Granites**

Submitted by

**M/s. Sri Sai Krupa Granites,  
(0.611 Ha Black Granite Mine),  
Sy.No.100, Kotamakanapalli (V),  
Gudupalli (M), Chittoor District, Andhra Pradesh.**

Prepared by:

**M/s. Star Analytical Services**

2<sup>nd</sup>Floor, 18-21/1, Vengalayapalem, Guntur,  
Guntur District, Andhra Pradesh – 522005  
Phone : +917095734733 ; +919573394142  
E-mail : info@staranalyticalservices.co.in

Submitting to:

Ministry of Environment, Forest & Climate Change,

Andhra Pradesh Pollution Control Board,

Regional Office, Tirupati.

**COMPLIANCE REPORT FOR THE PERIOD OF January 2022 TO June 2022**

On the

**ENVIRONMENTAL CLEARANCE (EC) CONDITIONS**

**M/s. Sri Sai Krupa Granites,**  
(0.611 Ha Black Granite Mine),  
Sy.No.100, Kotamakanapalli (V),  
Gudupalli (M), Chittoor District, Andhra Pradesh.

Order No: SEIAA/AP/CTR/MIN/05/2019/982 673

Dated on 06.08.2019

S. No	Consent Condition	Compliance Status
<b>Part A. Special Conditions:</b>		
i	The project proponent shall maintain the Setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.	Noted & Agreed with the Condition
ii	The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP.	Noted
iii	The avenue plantation with tall plants, of at least 1.5m height, for 1 km length of the approach road on either side of the road is to be developed and maintained.	Noted
<b>Part B. Specific Conditions:</b>		
<b>1) Air Pollution: -</b>		
i	Wet drilling & wire saw cutting method shall be adopted to control dust emissions. Delay detonators and shock tube initiation system for controlled sequential blasting shall be used so as to reduce vibration and dust.	Wet drilling system and wire saw cutting methods are deployed to control dust emissions
ii	Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations.	Complied with the Condition
iii	Effective safe guard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM and RPM such as haul road, loading and unloading point and transfer points. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.	Complied with the condition and photographs enclosed as Annexure

S. No	Consent Condition	Compliance Status
iv	The proponent of mine shall carry air quality monitoring in the core zone as well as buffer zone for RSPM (PM10) and Noise levels. Location of monitoring stations should be decided based on the metallurgical data topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with Andhra Pradesh Pollution Control Board. The data so recorded should be regularly submitted to the Ministry including its regional office located at Chennai and the Andhra Pradesh Pollution Control Board/Central Pollution Control Board once in six months.	Complied with the condition & test reports enclosed as annexure
v	The proponent shall construct graded roads connecting the mining area to the nearby roads to avoid dust nuisance due to vehicular movements.	Noted the Condition
vi	The proponent shall take precautions against noise arising out of mining operations and shall be abated or controlled at the source so as to keep it within the permissible limits notified under Environmental (Protection) Act, 1986 / Noise Pollution (Regulations & Control) Rules, 2010 by implementing the following noise control measures. <ul style="list-style-type: none"> <li>➤ Proper and regular maintenance of vehicles and other equipment</li> <li>➤ Limiting time exposure of workers to excessive noise.</li> <li>➤ The workers employed shall be provided with protection equipment and earmuffs etc.</li> <li>➤ Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.</li> </ul>	Agreed with the Condition
vii	Whenever any damage to public buildings or monuments is apprehended due to their proximity to the mining lease area, scientific investigations shall be carried out by, the holder of mining lease so as to keep the ground vibrations caused by mining operations within safe limit.	Noted
<b>2) Water Pollution:</b>		
i	The source of water is Bore well. Total water requirement is 3.7 KLD. Out of that, 1.60 KLD is used for dust suppression on haul roads; 0.20 KLD is used for wire saw cutting; 1.0 KLD is used for development of green belt; 0.90 KLD is used for domestic purpose.	Noted
ii	Garland drain and Siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.	Agreed with the Condition
iii	The proponent of the mine shall take all possible precautions to prevent or reduce the discharge of	Noted

S. No	Consent Condition	Compliance Status
	toxic and objectionable liquid effluents from mine, workshop, tailing ponds into surface bodies, ground water aquifer and useable lands to a minimum. The effluents shall be suitably treated, if required, to conform to the general standards notified under Environmental (Protection) Act, 1986.	
iv	Monitoring of ground water level and quality should be carried out quarterly by the project proponent in and around the project area in consultation with State Ground Water Department/Central Ground Water Authority and data thus collected shall be submitted regularly to the MOEF&CC and its Regional Office Chennai, CGWA, and the Regional Director, Central Ground Water Board, Hyderabad. If at any stage, it is observed that the ground water table is getting depleted due to the mining activity, necessary correction measures shall be carried out.	Agreed with the Condition
v	Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.	Noted
vi	Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.	Agreed with the Condition
<b>3) Solid Waste:</b>		
i	<b>Topsoil:</b> Wherever top soil exists and is to be excavated for mining operations, it shall be removed and stacked separately and top soil so removed shall be utilized for restoration or rehabilitation of the land, which is no longer required for mine operations or for stabilizing or landscaping the external dumps. Whenever the top soil cannot be utilized concurrently, it shall be stored separately for future use.	Noted
ii	<b>Overburden:</b> The proponent of mine shall take steps so that the overburden, waste rock, rejects and fines generated during mining operations shall be stored in separate dumps preferably on impervious grounds. The waste rock, overburden etc. shall be concurrently backfilled into the mine excavations so as to restore the land to its original use as far as possible. In the case of non feasibility of back filling, the waste dump shall be suitable terraced and stabilize through the vegetation. The proponent shall maintain proper angle of repose to ensure stability to the dump.	Noted
iii	The proponent of the mine shall construct required number of retaining walls to provide stability to the dumps. Dimensions of the retaining walls shall be based on the rainfall data.	Noted

S. No	Consent Condition	Compliance Status
iv	The proponent of mines shall construct required number of garland drains to arrest mineral particles being carried away as runoff during rainy seasons around the dump yards. Dimensions of the garland rains shall be based on rainfall data.	Noted
v	Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and transboundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by APPCB.	Agreed with the Condition
vi	The proponent of the mine shall undertake phased restoration, reclamation and rehabilitation of the lands affected by the mining operations and shall complete this work before the conclusion of such operations and the abandonment of the mine.	Noted
<b>Part C. General Conditions</b>		
i	This order is valid for a period of 7.54 years or the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.	Noted
ii	Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act and effectively comply with all the conditions stipulated thereof.	Agreed with the Condition
iii	No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MOEF&CC, GoI, New Delhi, as applicable.	Agreed with the Condition
iv	Personnel working in dusty areas shall be provided with protective respiratory devices and they should wear, and they should also be provided with adequate training and information on safety and health aspects.	Noted
v	The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.	Noted the Condition
vi	Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.	Agreed with the Condition
vii	A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.	Noted

S. No	Consent Condition	Compliance Status
viii	The funds earmarked for environmental protection measures (Capital Cost Rs.6.5 Lakhs & Recurring Cost Rs. 4.21 Lakhs/annum) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.	Noted
ix	At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF & CC's office Memorandum No.F.No.22- 65/2017- IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Chennai.	Noted
x	The Regional Office of MOEF&CC located at Chennai / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board, shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data/information/monitoring reports.	Agreed with the Condition
xi	The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Chennai, SEIAA, A.P., Zonal Office of Central Pollution Control Board, Bangalore, District Collector and A.P. Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.	Noted
xii	The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.	Noted
xiii	The environmental statement for each financial year ending 31 <sup>st</sup> march in Form-V as mandated is to be submitted by the project proponent to the A.P. Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional office of the Ministry of Environment and Forests, Chennai by e-mail.	Agreed with the Condition

S. No	Consent Condition	Compliance Status
xiv	The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.	Noted
xv	The proponent shall obtain all other mandatory clearances from respective departments.	Agreed with the Condition
xvi	Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.	Agreed with the Condition
xvii	Concealing the factual data or submission of false / fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.	Noted
xviii	The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.	Agreed with the Condition
xix	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.	Noted

# **ENVIRONMENTAL STATEMENT**

## **FORM - V**

**for the year 2021-2022**

**FOR**

**M/s. Sri Sai Krupa Granites**

(0.611 Ha Black Granite Mine), Sy.No.100,  
Kotamakanapalli (V), Gudupalli (M),  
Chittoor District, Andhra Pradesh.

**Prepared By**

**M/s. STAR ANALYTICAL SERVICES**

**2<sup>nd</sup> Floor,18-21/1,**

**Vengalayapalem, Guntur,**

**Andhra Pradesh.**

**Submitted by**

**M/s. Sri Sai Krupa Granites**

**Submitted to**

**ANDHRA PRADESH POLLUTION CONTROL BOARD**

**REGIONAL OFFICE, TIRUPATI**

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## 1.0 INTRODUCTION

Environmental audit is currently gaining popularity in manufacturing companies, service organization, local authorities and governmental agencies are showing growing concern in this regard.

Environmental audit can be defined in many ways and one of such comprehensive definition puts environmental audit as a basic management tool comprising systematic, documented, periodic and objective evaluation of environmental management, organization of equipment. The objectives include helping to safeguard the environment by management control of environmental practices and assessing compliance of company policies and regulatory requirements.

Another way to look as environmental audit is, it is considered as an instrument for converting environmental problems into opportunities to conserve resources like water, energy and materials. This would enable industry to minimize waste, improving profits while complying the legislative measures.

Environmental audit is a technique being introduced for integrating the interest of the industry and the environment so that these could be mutually supportive. This technique is basically a part of industry's internal procedures in meeting their responsibilities towards better environment. Also, the policy statement for abatement of pollution by the government of India provides for submission of environmental statement by the all concerned industries, which is subsequently evolved into the concept of an "Environmental Audit". A notification under the environment (protection) rules, 1986 has been issued on April 22, 1993 requiring industries to submit an environmental statement for the financial year ending on march 31 in form-V to the concerned state pollution control board on or before September 30 every year beginning 1993. The department of company affairs also agreed to include this requirement as a part of the Directors' annual report.

The submission of an environmental statement is applicable to the following.

- i. Those who require consent under the water (prevention & control of pollution act, 1974
- ii. Those who require consent under the air (prevention & control of pollution) act, 1981; and
- iii. Those who require authorization under Hazardous Wastes (management and handling rules 1989).

**DEFINITION:**

Environmental audit is a tool comprising a systematic, documented, periodic and objective evaluation of how well the management systems are performing with the aim of:

- i. Waste prevention and reduction;
- ii. Assessing compliance with regulatory requirements;
- iii. Facilitating control of environmental practices by a company's management and
- iv. Placing environmental information in the public domain.

In the industries, raw materials are used in the stoichiometric requirements because of the limitations on practically achievable operational efficiencies and the raw materials purity. These excess usages of raw materials, unless recovered, find their way to environment causing pollution. Wastes from an industry include non-product discharge in gaseous, liquid and solid phases. End-of-the-pipe waste treatment techniques, where in all the wastes are carried to a common facility for treatment, is proving to be ineffective and uneconomical due to the complexity of problems associated with waste generation, their quantity and characteristics.

The waste generation may vary hourly, daily and seasonally, especially in case of the multiplicity of manufacturing product in the same premises. The wastewater characteristics also widely vary from stream-to-stream discharge from various unit operation of a particular product. In this growing complexity of problems, the concept of waste prevention and reduction can work out to be more effective.

It is important to find out whether an industry is complying with environmental standards and other regulatory requirements. It is also very essential to periodically monitor this aspect,

determine the gaps and workout action plans for implementation within a reasonable time frame keeping in view the financial and other considerations of the company. In case of gaps for compliance with the regulatory requirements, the regulatory bodies could be apprised of these action plans and time obtained for implementation. Thus, the regulatory risk could be overcome, and effective steps taken for pollution control.

Many times, the top management of a company or an industry may not be aware of the factual situation of their industry from environmental angle. Such unknown facts from hidden liabilities more than not expose an industry to regulatory risks. The management should be able to periodically review that environmental practice of the company to formulate/modify the company's environmental policy accordingly.

It is also imperative that the management of a company should have a clear picture of attitudes and technical capabilities of their organizational set-up for protecting environment, pollution control status, and their bounden social obligation related to environment so as to decide on the future mode of actions. Public are to be made aware of the environmental information of the company especially to those who are shareholders, so as to build-in among them confidence.

Environmental auditing can be viewed as a management tool internally and liaison externally with the public and regulatory bodies.

### **BENEFITS:**

Environmental auditing has far reached benefits to the industry, to the society and the nation at large. The benefits of environment audit are:

- i. Determines how well the process systems and pollution control systems are performing, and identifies the operations of poor performance;
- ii. Identifies potential cost savings which can be accrued through reduction in raw material consumption by way of waste minimization, and adoption of recycle/recovery/reduction in pollution load.
- iii. Increase awareness of environmental requirements, policies and responsibilities;
- iv. Helps in understanding the technical capabilities and attitudes of the environmental organization in a company;

- v. Provides up-to-date environmental data base for use in plant modification, emergencies etc.
- vi. Unravels surprise and hidden liabilities due to which regulatory risk and exposure to litigation can be reduced;
- vii. Ensures independent verification, identifies matters needing attention, and provides timely warning to management on potential future problems; and
- viii. Helps to safeguard environment, and assists in complying with local, regional and national laws and regulations, with the companies' policy and the environmental standards.

### **OBJECTIVES:**

The environmental audit helps in pollution control, improved production, safety and health and conservation of natural resources and hence its overall objective can be stated as achieving of sustainable development. However, for conducting environmental audit, objectives are to be defined clearly, or else the audit procedure will be subject to varying interpretations which may yield and contribute to differences in approach thereby influencing the end results. The objectives of environmental audit in an industry are:

- i) To determine the mass balance of various materials used and the performance of various process equipment so as to identify usage of materials in excess than required to review to conversion efficiencies of process equipment and accordingly fix up norms for equipment performance and minimization of the wastes.
  - To identify the areas of water usage and wastewater generation and determine the characteristics of wastewater;
  - To determine the emissions, their sources, quantities and characteristics; and
  - To determine the solid wastes and hazardous wastes generated, their sources, quantities and characteristics.
- ii) To identify the possibilities of waste minimization, and recovery and recycling of wastes;
- iii) To determine the performance of the existing waste treatment /control systems so as to modify or install additional or alternative control equipment accordingly.
- iv) To determine the impact on the surrounding environment (ground water, stream, residential area, agriculture area, sensitive zone, etc.) due to the disposal of wastewater,

emissions and solid wastes from the industry and accordingly identify suitable preventive measures, if necessary;

v) To verify compliance with the standards and conditions prescribed by the regulatory bodies under the water act, the air act and the environmental (protection) act;

vi) To check the effectiveness of

- Organizational set-up of the industry for decision-making and environmental management with special reference to their technical viewpoint attitudinal viewpoint and training, and environmental policy of the company
- A collective information as a survey a period will help in making a report/historical record, while bringing out the environmental audit report, and ultimately this helps in taking decision or such conclusion for a clean environment.

Environmental statement for the year 2021-2022

M/s. Sri Sai Krupa Granites

**[FORM – V]****(See rule 14)****Environmental Statement for the financial year ending on 31<sup>st</sup> March 2022****PART – A**

1)	Name and Address of the Owner/ Occupier of the industry operation or process	M/s. Sri Sai Krupa Granites, (0.611 Ha Black Granite Mine), Sy.No.100, Kotamakanapalli (V), Gudupalli (M), Chittoor District, Andhra Pradesh.
2)	Industry category	Red Category
3)	Production capacity	1617 m <sup>3</sup> / Annum
4)	Year of Establishment	2020
5)	Date of last Environmental Statement submitted	--

**PART – B****Water and Raw Material Consumption:****i. Water consumption**

S. No	Purpose	Water Requirement In KLD
1	Dust Suppression	1.60
2	Wire Saw Cutting	0.20
2	Development of Green Belt	1.00
3	Domestic Purpose	0.90
	<b>Total</b>	<b>3.70</b>

Environmental statement for the year 2021-2022

M/s. Sri Sai Krupa Granites

## ii. Raw Material Consumption: NA

## PART - C

**Pollution Discharges to Environment/ Unit of Output.**  
(Parameter as Specified in the Consent Issued)

(i)	Pollutants	Quantity of Pollution Generated	APPCB Consented Limits	Percentage variation From Prescribed standards with reason
a)	Wastewater	NA	NA	NA
b)	Air	AAQ Monitoring Reports are enclosed as Annexure -2		Ambient Air Quality Standards are will within the consented Limits No variation from the standards as specified in the consent issued
	SO <sub>2</sub>		80 µg/M <sup>3</sup>	
	NO <sub>x</sub>		80 µg/M <sup>3</sup>	
	PM <sub>10</sub> & PM <sub>2.5</sub>		100 & 60 µg/M <sup>3</sup>	
c)	Stack Emissions (SPM)	NA	115 mg/NM <sup>3</sup>	Stack Emissions Standards are will within the consented Limits No variation from the standards as specified in the consent issued

Environmental statement for the year 2021-2022

M/s. Sri Sai Krupa Granites

**PART – D HAZARDOUS WASTES: NA**

(As specified under Hazardous Wastes (Management and Handling) Rules, 2016)

**PART – E SOLID WASTE: NA**

S. No.	Name of the Solid Waste	During the previous financial year (2020-2021)	During the current financial year (2021-2022)	Disposal Method
01	Over Burden top soil	6466.8 M <sup>3</sup> /Year	6466.8 M <sup>3</sup> /Year	The waste dumped in the Southern part of the quarry lease areas

**PART – F**

Please specify Characteristics in terms of concentration and quantum of Hazardous as well as solid wastes and indicate disposal practice adopted for the both the categories of wastes.

NA

**PART – G**

Impact of the pollution abatement measures taken on conservation of natural resources and on the cost of production.

Due to adoption of better manufacturing practices and by improving the awareness among the work force about the environment protection, the conservation of natural resources has been achieved.

**PART – H**

Additional measures investment proposal for environmental protection including abatement of pollution, prevention of pollution.

The industry is taking all possible measures for the control of pollution and Prevention of pollution.

**PART – I**

Any other particulars for improving environment protection and abatement of pollution.

- Regular Environmental Monitoring is being carried out to know the dust emissions from stack and ambient air quality, by NABL Laboratory.
- Additional measures/investment proposal for environmental protection including abatement of pollution.

Environmental statement for the year 2021-2022

M/s. Sri Sai Krupa Granites

**ANNEXURE-I****AMBIENT AIR QUALITY STANDARDS (NATIONAL)**

Pollutants	Time Weighted Average	Concentration in ambient air in $\mu\text{g}/\text{m}^3$		
		Sensitive area	Industrial area	Residential rural & other areas
Sulphur dioxide	Annual Average	15	80	60
Sulphur dioxide	24 hours	30	120	80
Oxide of Nitrogen as $\text{NO}_2$	Annual Average	15	80	60
Oxide of Nitrogen as $\text{NO}_2$	24 hours	30	120	80
PM-10	24 hours	100		
PM-2.5	24 hours	60		

**NOISE LEVEL STANDARDS**

Area code	Category of area	Limits in dB(A)	
		Day time	Night time
(A)	Industrial area	75	70
(B)	Commercial area	65	55
(C)	Residential area	55	45
(D)	Silence zone	50	40

Note: -

1. Day time is reckoned in between 6 am to 9 Pm.
2. Night time is reckoned in between 9 pm to 6 am.
3. Silence zone is defined as area up to 100 meters around such premises as hospitals, educational institutions and courts. The silence zone is to be declared by the competent authority. Use of vehicular horns, loudspeakers and bursting of crackers shall be banned in these zones.
4. Mixed categories of areas should be declared as one of the four above mentioned categories by the competent authority and the corresponding standards shall apply.



# STAR ANALYTICAL SERVICES

(ENVIRONMENTAL MONITORING, TESTING & SERVICES)

Laboratory Accredited by NABL as per ISO/IEC 17025:2017  
MOEF & CC Recognized Laboratory Under Environment (Protection) Act - 1986



TC - 8620

## TEST REPORT

1 of 1

Report No: SAS/AAQ/RME/06/22 - 805

Name and Address of the Client:

M/S Sri Sai Krupa Granites  
(Mine Lease Area - 0.611 Ha), D.No.18-108,  
Vinayaka Veedi, Kuppam, Chittoor - 517 425.

Date of Report : 20.06.2022  
Sample Collected By : Star Analytical Services  
Sample Registration Date : 11.06.2022  
Sample Collection Date : 10.06.2022  
Sample Received In : Polythene covers and Sample Bottles  
Sampling Procedure : CPCB Guidelines (NAAQMS/Volume - I/2013-14)  
Sample Description/Code : Ambient Air Quality Monitoring  
Sub Contract Test : NA  
Registration Number : SAS/AAQ/22/875  
Environmental Condition : Weather Condition: Sunny  
: Temperature/Humidity: 34°C/53%

S. No	Name of the Parameter	Test Results	NAAQS Limits	Test Method
		Near Mine Entrance		
01	Particulate Matter (<10µm) or PM10 (µg/m <sup>3</sup> )	60.7	100	IS 5182: Part-23 (2012)
02	Particulate Matter (<2.5µm) or PM2.5(µg/m <sup>3</sup> )	25.2	60	CPCB Manual (NAAQMS/36/2012-13) Gravimetric Method (Cyclonic Flow technique)
03	Sulphur dioxide as SO <sub>2</sub> in µg/m <sup>3</sup>	12.9	80	IS 5182: Part-2 (2012)
04	Nitrogen dioxide as NOx in µg/m <sup>3</sup>	20.4	80	IS 5182: Part-6 (2012)

Opinion and interpretation: Nil

NA: Not Applicable

• Test reports shall not be reproduced except in full, without written approval of the laboratory.

Calibration:

Date of Calibration: 26.02.2022 (PM<sub>2.5</sub>) & 26.02.2022 (PM<sub>10</sub>) Due Date: 25.02.2023 (PM<sub>2.5</sub>) & 25.02.2023 (PM<sub>10</sub>)

-- End of the report --

*Sekhar.P*  
Checked by  
Sekhar.P  
Chemist

Authorized Signatory  
T. Krishna Chaitanya  
Manager-Laboratory



# STAR ANALYTICAL SERVICES

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## TEST REPORT

Page 1 of 2

Report No: SAS/RME/W-WW/06/22/842

Name and Address of the Client:

M/S Sri Sai Krupa Granites  
(Mine Lease Area – 0.611 Ha), D.No.18-108,  
Vinayaka Veedi, Kuppam, Chittoor – 517 425.

Test Report for The Month Of	: June 2022
Date of Reporting	: 20.06.2022
Sample Description	: Mine Water
Nature of Sampling	: Grab Sampling
Quantity of Sample	: 2 Liters
Sample Location Name	: Mine Pit Water
Sample Collected By	: Mr. Janardhan Reddy (STAR ANALYTICAL SERVICES)
Sample Collection Date & Time	: 10.06.2022
Sample Registration Number	: SAS/SVSG/W-WW/06/22/840
Analysis Duration	: 11.06.2022 – 19.06.2022
Sample Received In	: Plastic Containers



# STAR ANALYTICAL SERVICES

## (ENVIRONMENTAL MONITORING, TESTING & SERVICES)

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MOEF & CC Recognized Laboratory Under Environment (Protection) Act - 1986



TC-8620

Page 2 of 2

### TEST REPORT

Report No: SAS/RME/W-WW/06/22/842

#### Test Results

S. No	Name of the Parameter	Test Method	Test Results	Detection Range	IS 2296 - 1982 Class - E Tolerance Limit
01	Colour, Hazen Units, Max				
02	Odour	APHA 23rd Edition, 2017, 2120 C	5.6	1.0 - 100.0	--
03	pH @ 21.2°C	APHA 23rd Edition, 2017, 2150 B	Agreeable	--	--
04	Electrical Conductivity (µmho/cm)	APHA 23rd Edition, 2017, 4500H <sup>+</sup> B	7.46	1.0 - 14.0	6.5 - 8.5
05	Total Dissolved Solids, mg/L	APHA 23rd Edition 2510 B	98.7	2.0 - 10,000.0	2250
06	Total Suspended Solids	APHA 23rd Edition, 2017, 2540 C	61	10.0 - 50000.0	2100
07	Salinity (ppm)	APHA 23rd Edition, 2017, 2540 D	BDL	10.0 - 5000.0	--
08	Total Alkalinity as CaCO <sub>3</sub> , mg/L	APHA 23rd Edition, 2017, 2520 B	0.03	--	--
09	Total Hardness as CaCO <sub>3</sub> , mg/L	APHA 23rd Edition, 2017, 2320 B	39	10.0 - 5000.0	--
10	Calcium as Ca (mg/L)	APHA 23rd Edition, 2017, 2340 C	67.2	10.0 - 50000.0	--
11	Magnesium as Mg (mg/L)	APHA 23rd Edition, 2017, 3500 Ca B	BDL	10.0 - 30000.0	--
12	Chemical Oxygen Demand (mg/L)	APHA 23rd Edition, 2017, 3500-Mg B	12.2	10.0 - 500.0	--
13	Biological Oxygen Demand (3 days at 27°C) (mg/L)	APHA 23rd Edition 5220 B: 2017	51	6.0 - 100000.0	--
14	Dissolved Oxygen mg/L	IS 3025 Part 44: 2003	20	5.0 - 100000.0	--
15	Oil & Grease (mg/L)	APHA 23rd Edition 4500 O C: 2017	6.7	1.0 - 10.0	--
16	Nitrate Nitrogen as NO <sub>3</sub> <sup>-</sup> , mg/L	APHA 23rd Edition 5520 B	ND	10.0 - 500.0	--
17	Chlorides as Cl <sup>-</sup> , mg/L	APHA 23rd Edition, 2017, 4500 NO <sub>3</sub> <sup>-</sup> B	3.4	1.0 - 1000.0	--
18	Fluorides as F <sup>-</sup> , mg/L	APHA 23rd Edition, 2017, 4500 Cl <sup>-</sup> B	7.0	10.0 - 100000.0	600
19	Sulphate as SO <sub>4</sub> <sup>2-</sup> , mg/L	APHA 23rd Edition, 2017, 4500 F <sup>-</sup> D	ND	0.1 - 50.0	--
20	Cyanide as CN <sup>-</sup> , mg/L	APHA 23rd Edition, 2017, 4500 SO <sub>4</sub> <sup>2-</sup> D	BDL	10.0 - 100000.0	1000
21	Phenolic Compounds as (C <sub>6</sub> H <sub>5</sub> OH), mg/L	APHA 23rd Edition, 2017, 4500 CN <sup>-</sup> C	BDL	0.01 - 100.0	--
22	Hexa Valent Chromium as Cr+6(mg/L)	APHA 23rd Edition, 2017, 5530 D	BDL	1.0 - 50.0	--
23	Iron as Fe, mg/L	APHA 23rd Edition 3500 Cr B	0.16	0.05 - 50.0	--
24	Cadmium as Cd, mg/L	APHA 23rd Edition, 2017, 3500 Fe B	ND	0.1 - 500.0	--
25	Manganese as Mn, mg/L	APHA 23rd Edition, 2017, 3111 B 3 Cd	BDL	0.1 - 50.0	--
26	Lead as Pb, mg/L	APHA 23rd Edition, 2017, 3111 B 15 Mn	BDL	0.05 - 50.0	--
27	Copper as Cu, mg/L	APHA 23rd Edition, 2017, 3111 B 12 Pb	BDL	0.1 - 50.0	--
28	Total Arsenic as As, mg/L	APHA 23rd Edition, 2017, 3111 B 8 Cu	ND	0.02 - 25.0	--
29	Zinc as Zn, mg/L	APHA 23rd Edition, 2017, 3500 As B	BDL	0.5 - 50.0	--
30	Boron as B (mg/L)	APHA 23rd Edition, 2017, 3111 B 27 Zn	BDL	01 - 250.0	2.0
31	Mercury as Hg, mg/L	APHA 23rd Edition, 2017, 4500-B B	ND	0.02 - 25.0	--
32	Total Coliforms MPN/100 ml	APHA 23rd Edition, 2017, 3112 B	05	2	--

Opinion and interpretation: Nil, BDL: Below detectable Level, ND: Not Detected  
1. Reports pertained only to the submitted sample.  
2. Test reports shall not be reproduced except in full, without written approval of the laboratory.

--End of the report --

*Sekhar.P*  
Checked by  
Sekhar.P  
Sr. Chemist

*T. Krishna Chaitanya*  
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T. Krishna Chaitanya  
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# STAR ANALYTICAL SERVICES

(ENVIRONMENTAL MONITORING, TESTING & SERVICES)

Laboratory Accredited by NABL as per ISO/IEC 17025:2017  
MOEF & CC Recognized Laboratory Under Environment (Protection) Act - 1986



## TEST REPORT

1 of 1

Report No: SAS/ RME/NOISE/22-536

Name and Address of the Client:

M/S Sri Sai Krupa Granites  
(Mine Lease Area - 0.611 Ha), D.No.18-108,  
Vinayaka Veedi, Kuppam, Chittoor - 517 425.

Date of Report : 20.06.2022  
Sample Collected By : Star Analytical Services  
Sample Collection Date : 10.06.2022  
Sample Registration Date : 11.06.2022  
Sample Description/Code : Noise Monitoring  
Sub Contract Test : NA

S. No	Sampling Location	Day Time In Leq dB (A)	Night Time In Leq dB(A)	CPCB NORMS (Day time)	CPCB NORMS (Night time)
01	Near Mine Entrance	63.8	57.9	75dB (A)	70dB (A)
02	Inside Mine Area	65.2	56.4		

### Instrument Details:

S. No	Instrument	Sound Level Meter
1	Make	Lutron
2	Model/S. No	SL - 4023SD
3	Calibrated On	26.02.2022
4	Calibration Due Date	25.02.2023

Opinion and interpretation: Nil

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-- End of the report --

*Sekhar.P*  
Checked by  
Sekhar.P  
Chemist

*T. Krishna Chaitanya*  
Authorized Signatory  
T. Krishna Chaitanya  
Manager-Laboratory



Star Analytical Services

# STAR ANALYTICAL SERVICES

## (ENVIRONMENTAL MONITORING, TESTING & SERVICES)

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### TEST REPORT

1 of 1

Date: 20.06.2022

Name of the Client  
Address

M/S Sri Sai Krupa Granites  
(Mine Lease Area - 0.611 Ha), D.No.18-108,  
Vinayaka Veedi, Kuppam, Chittoor - 517 425.

Report Number : SAS/Soil/22-134  
Sampler Particulars : Soil Mine Site  
Collected by/date : SAS /10.06.2022  
Analysis Commenced on : 11.06.2022  
Analysis Completed on : 19.06.2022

S. No	Parameters	Units	Result
1	pH (1:2 Soil Water Extract)	--	7.41
2	Electrical Conductivity (micro mhos) (1:2 soil Water Extract)	µmho/cm	23.54
3	Bulk Density	g/cc	1.24
4	Moisture Content	%	3.31
5	Phospates as P	Kg/Ha	3.88
6	Potassium as K	Kg/Ha	134
7	Nitrogen as N	Kg/Ha	126
8	Total Organic Carbon	%	0.64
9	Sodium as Na	mg/kg	162
10	Calcium as Ca	mg/kg	209
11	Magnesium as Mg	mg/kg	182
12	Copper as Cu	mg/kg	7.43
13	Zink as Zn	mg/kg	9.35
14	Nickel as Ni	mg/kg	1.02
15	Chromium as Cr	mg/kg	2.56
16	Lead as Pb	mg/kg	4.66
17	Cadmium as Cd	mg/kg	3.81
18	SAR	---	6.22
19	Type of Soil	---	Loam
	a) Sand	%	33.6
	b) Silt	%	41.2
	c) Clay	%	22.5

Opinion and interpretation: Nil

NA: Not Applicable

Reports pertained only to the submitted sample.

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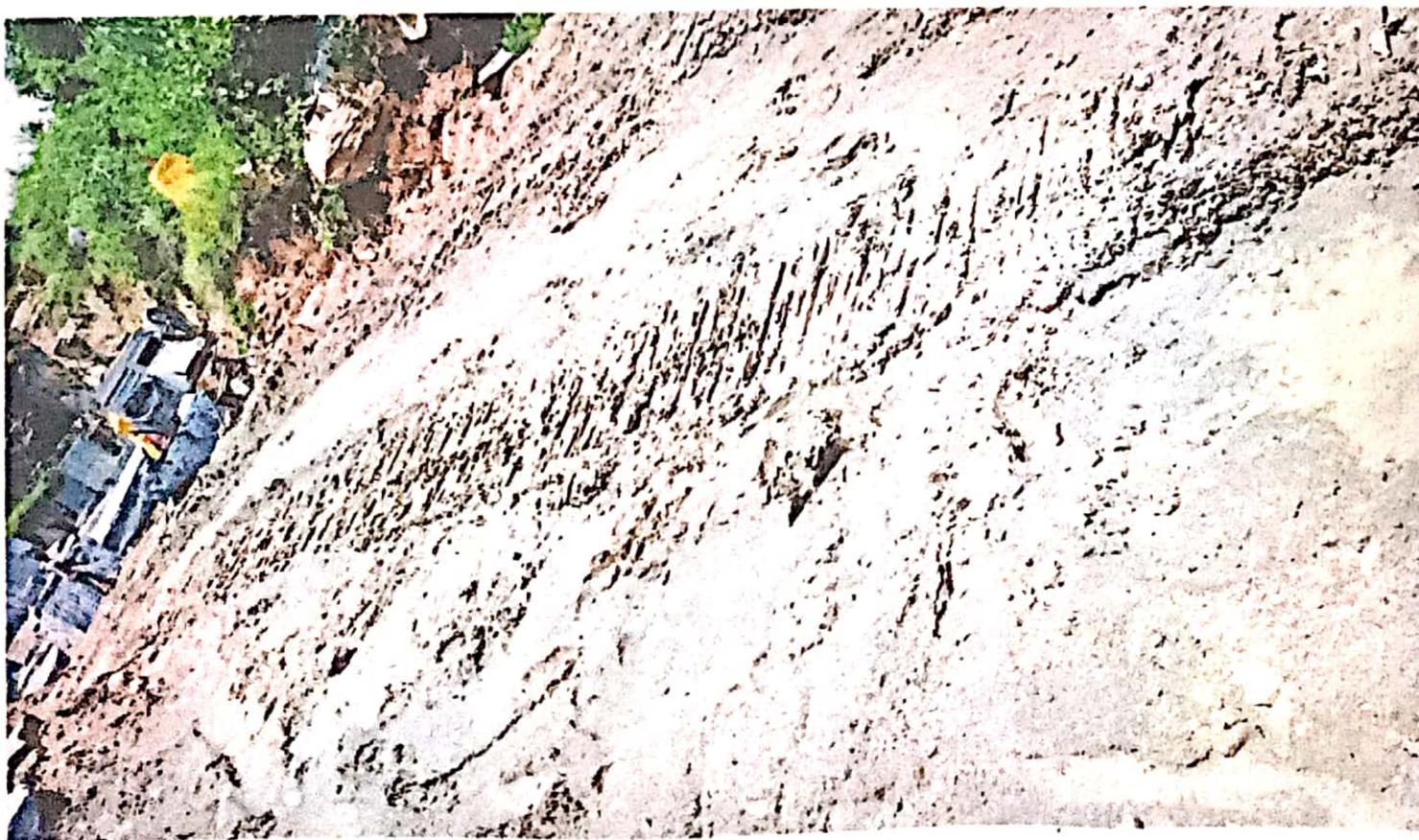
-- End of the report --

*Sekhar.P*  
Checked by  
Sekhar.P  
Sr. Chemist

*T. Krishna Chaitanya*  
Authorized Signatory  
T. Krishna Chaitanya  
Manager-Laboratory



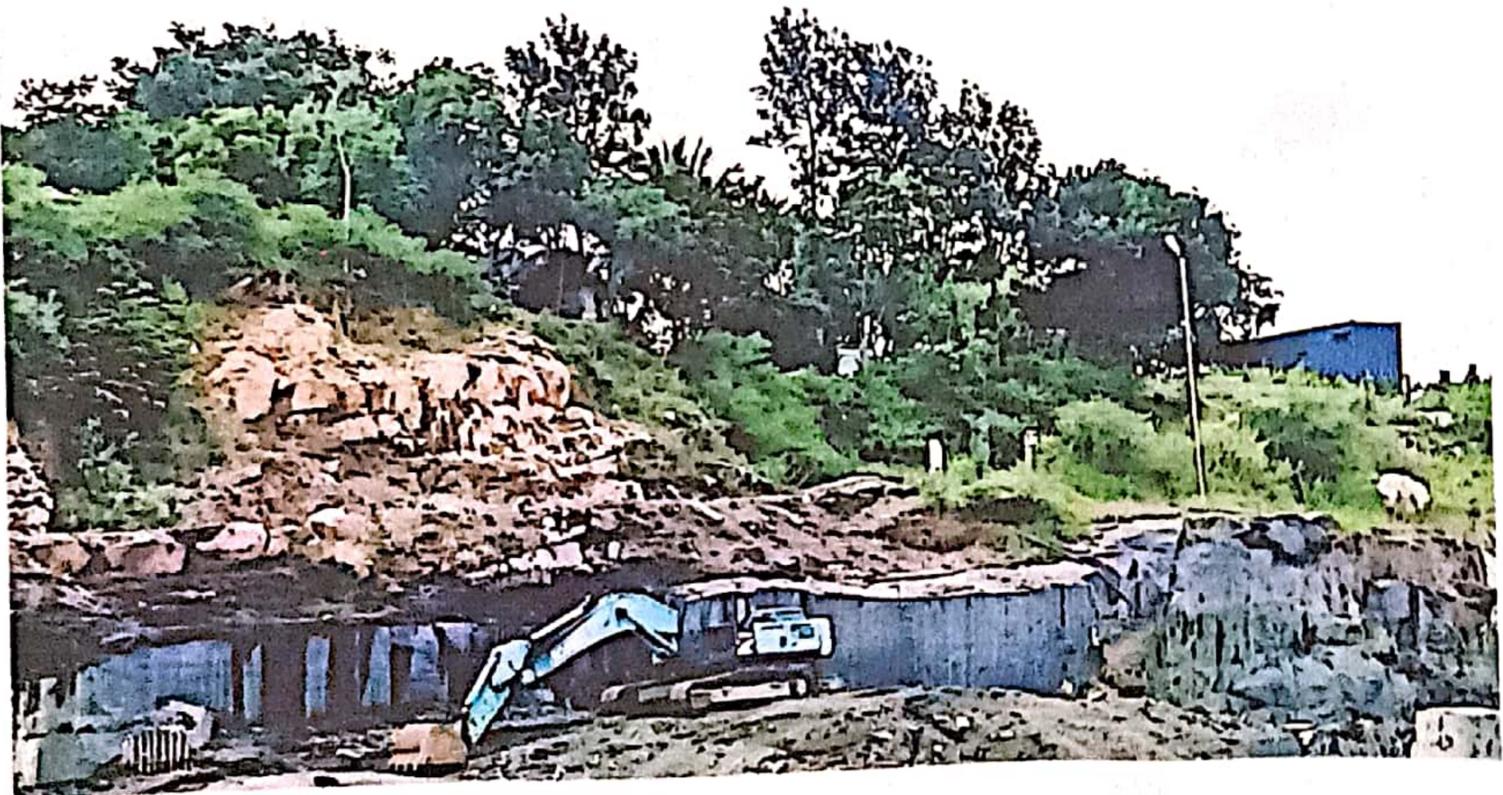
Buffer zone of 75 meters



(CSR ACTIVITIES) DONATED TO THE TEMPLE



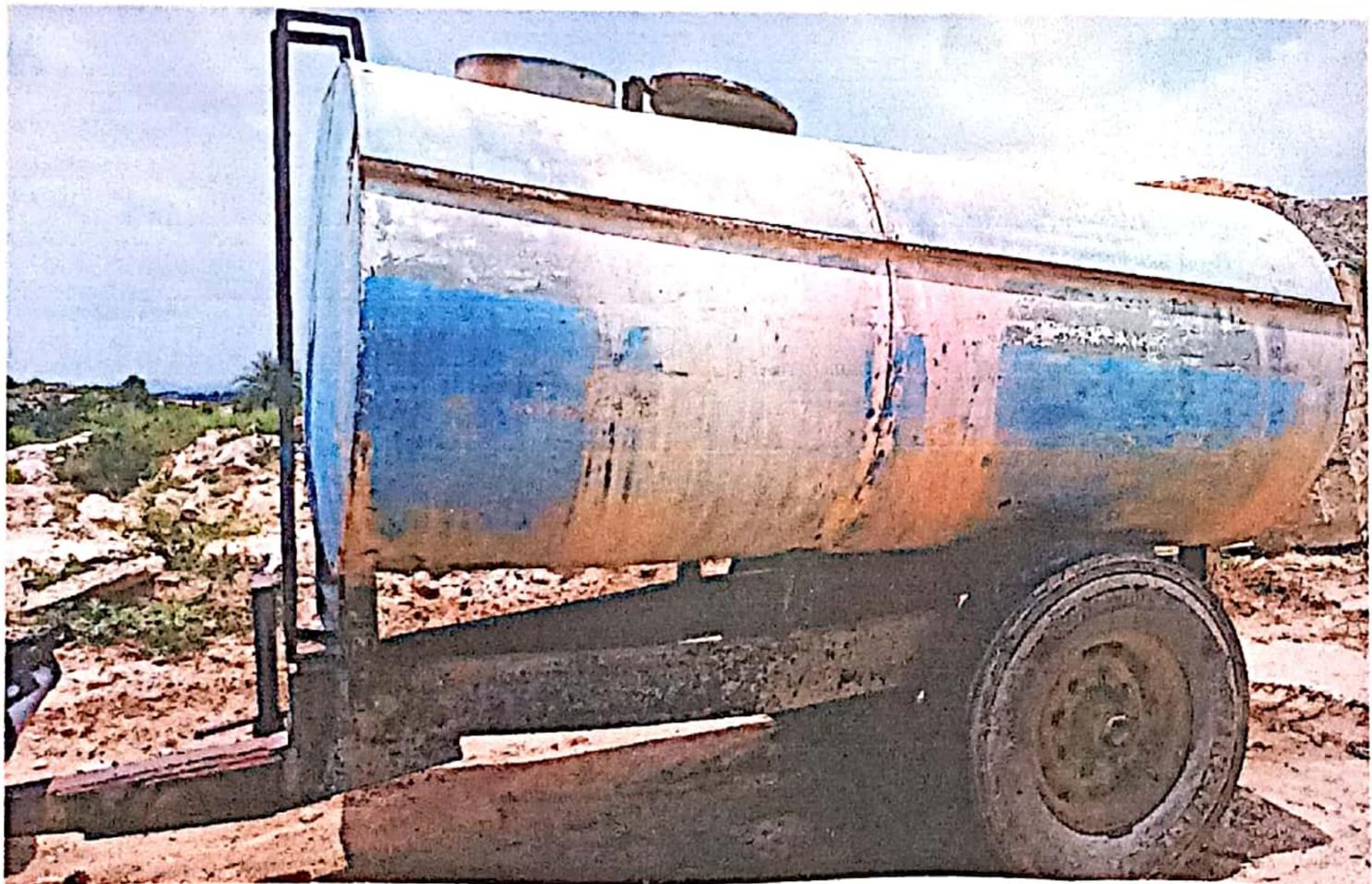
DEVELOPED GREEN BELT ALONG THE BOUNDARY



using Rain water for wire saw cutting and other industrial purpose.



Water Sprinkler and mobile water Tanker



OB STORING WITH IN THE LEASE AREA



